

आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL\*

(AMENDMENT OF ARTICLE 174)

SHRI C. K. BHATTACHARYYA (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India.

*The motion was adopted.*

SHRI C. K. BHATTACHARYYA: I introduce the Bill.

CAPITAL PUNISHMENT ABOLITION BILL\*

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि प्राण-दंड को समाप्त करने की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment."

*The motion was adopted.*

श्री श्रीम प्रकाश त्यागी : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL\*

(AMENDMENT OF ARTICLE 123)

SHRI S. S. KOTHARI (Mandsaur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI S. S. KOTHARI: I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL—contd.

(OMISSION OF ARTICLE 314)

MR. DEPUTY-SPEAKER. Now we take up further consideration of the following motion moved by Shri Madhu Limaye on the 13th March, 1970:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Mr. R. D. Bhandare was on his feet. He may continue.

SHRI P. K. DEO (Kalahandi): For this Bill only one hour was fixed. But now we have already consumed this time. Some time limit should be fixed so that I get a chance for my next item. (*Interruption*)

MR. DEPUTY-SPEAKER: Order, please. I will tell you. Last occasion, when we discussed this Bill, it was agreed by the House that no time limit should be fixed for this discussion because it is an important Bill. There should be exhaustive discussion. That was the decision of the House.

SHRI R. D. BHANDARE (Bombay Central): Mr. Deputy Speaker, Sir, so far as the Bill is concerned I would like to support it for the dele-

[Shri R. D. Bhandare]

of Article 314 of the Constitution. Now, there is a history so far as this Article is concerned.

SHRI P. K. DEO: Sir, at least before we conclude, I should get a chance to move my Bill which got priority and which has been upgraded as Category I.

SHRI R. D. BHANDARE: What is it that he is speaking on, unless there is a point of order?

SHRI P. K. DEO: It is submission to the Chair.

SHRI R. D. BHANDARE: I have not yielded.

MR. DEPUTY-SPEAKER: We shall see. Mr. Bhandare may continue his speech.

SHRI R. D. BHANDARE: Sir, I was just now saying that there is a history as to how this Article 314 was incorporated in the Constitution. When independence to our country was announced and when the Britishers were to quit, the anxiety was raised by the Secretary of State and the Viceroy as to what would happen to the Civil Service and especially the ICS and IPS men. Therefore the Viceroy on the 30th of April, 1947, made an announcement and gave an assurance at the same time explaining as to what would be their position in the future political structure. The option was given according to the announcement that it was for the ICS men to continue or not to continue. If they were to continue then there were certain conditions which were to be fulfilled. If they were to discontinue, then there were also certain conditions which were to be fulfilled. That was the sum and substance of the announcement made by the Viceroy on the 30th of April, 1947.

SHRI LOBO PRABHU (Udipur): Protection of existing rights to these men—remember that.

SHRI R. D. BHANDARE: I am very cautious in using the sentence and every word that is incorporated in the sentence. I am not explaining. I am not here to explain in detail the announcement made by the

Viceroy. I am summarising the position according to the announcement made by the Viceroy. Then there were negotiations in between the Government of India and the Viceroy as to what would be the security of service or conditions of service or other benefits if the ICS men were to retire. A section was also incorporated—Section 10, sub-section (2)—in the Indian Independence Act. On the basis of the announcements made by the Viceroy individual letters, letters on individual basis, were addressed to these men in service and individual agreements were entered into in between the Union Government and these ICS and IPS men in service.

So far as the Provincial Governments were concerned, as we now call them State Governments, the individual I.C.S. men were also given the option of signing those individual agreements. There was a discussion in the Constituent Assembly. As a result of the discussion, this article 314 in the Constitution was incorporated. It is true that the agreements and the conditions of service which were entered into and agreed to on individual basis by those in service have been accepted by Government.

16.11 hrs.

SHRI LOBO PRABHU (Udipi):  
[SHRIMATI JAYABEN SHAH—in  
the Chair]

According to this article, these individual agreements were, so to say, sanctified. Twenty years have already passed by when this Article was incorporated and the agreements were entered into. At the time when the agreements were entered into and the article was incorporated in pursuance of these agreements in the Constitution, a number of I.C.S. men had retired and hardly there were eighty-five or ninety I.C.S. men who were in service. I am certain they will have to go—they shall have to go—after their retirement. There is no quarrel for those who have already left their service. Those who are in service cannot go out of service except on some other grounds. This is not the time or occasion to speak about those grounds on which we have no quarrel.

As far as the I.C.S. men who are in service are concerned, they have to see to their service conditions, their salaries and emoluments. I think that the very article (article 314) is against Article 14 of the Constitution. I am also not very much quarrelling with the discrimination which is brought about in Art. 14. I am taking into consideration the social aspect of it. I am taking into consideration the social structure and the place occupied by these I.C.S. men in the social structure.

Madam, Chairman don't ring the bell. Please give me 15 minutes.

**SHRI BAKAR ALI MIRZA** (Secundrabad): Is he an I.C.S. man? Why should the special privileges be given to him.

**SHRI R. D. BHANDARE**: I do not like to have the special privileges. I would like to furnish my speech within ten or twelve minutes. But you have given me fifteen minutes.

I shall deal with the social aspect of it. What are the results of the social position occupied by these ICS men in the social structure? My appeal to the present and ex-ICS is: Let us apply our mind to the results which flow from their place and position. I have the greatest regard for them. I have no quarrel with them on individual grounds or personal grounds. Only I was making an appeal to them. I was trying to explain the results produced in the public mind. It is natural that when their place and position are so enviable, it does not fit in with the democratic concept. That is the only point I was trying to place before the House.

Of course, the Mover has adduced a number of reasons, that it militates against modernisation, equality, social justice etc. But these things were taken into consideration when the Constitution was framed. These were the points raised then. So these words are not new. But let us take into account the structure of the present society and place their place and position in juxtaposition to that. Then I think even they will agree, if they keep their mind open, that it is out of tune with that. I am

requesting the present and ex-ICS to keep their minds open and then reflect on the present conditions of society at large and their privileged position. Then even they will agree to the deletion of art. 314.

But the matter is not going to end there. After the deletion, there shall have to be a law made by Parliament to abrogate the individual agreements. That law must be passed or those agreements individually rescinded. I do not know to what extent the serving ICS men will agree to rescind the agreements.

Therefore, on that basis, I was trying to request them to keep their minds open. I know the difficulties because these are individual agreements, and if these agreements militate against the very basic concept of the society and the present structure. I hope they will agree to their recession. Therefore, I was trying to mention the social policy while discussing the present Bill seeking to delete art. 314. So far as I am concerned, I am for the abolition of the article.

It is for the Government to take into consideration the difficulties which may arise out of the abrogation of article 314, and it is for the author of the Bill to suggest ways and means either of passing a law which will abrogate or rescind all the agreements, or persuade the ICS men to rescind those agreements.

**SHRI LOBO PRABHU** (Udipi): One question is whether this country will honour its word. This is a great country, this is a great democracy, and this is an important occasion to test our loyalty to the written word, our loyalty to a written part of the Constitution. To break faith is a very serious thing, but in this case not only is there a lack of good faith but, I regret to say, there is even a lack of good understanding.

In my short notice question I raised three questions and I hoped that the Home Minister would reply to them. The first was why he should have an amendment of the Constitution when there is an in-built provision in article 314 to tailor the

[Shri Lobo Prabhu]

rights of the Secretary of State Services as changes demand. There has been no answer to that in the long document presented by the Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I have merely given the information and history.

SHRI LOBO PRABHU: Then I hope you will reply when your turn comes.

The second question was, what was the difference between the service conditions of the ICS and IAS. On that occasion the Home Minister was able to mention only one difference, that the ICS cannot be compulsorily retired. He forgot that they can be dismissed, they can be reduced in rank, their promotion can be stopped. There are more serious punishments available, and to shed tears on this one little thing is not enough. Now he has given a list of ten differences in the conditions of salary, leave and small disciplinary actions. I would like the House to look at these differences, and I am quite sure Members will agree with me that they are just differences between Tweedledum and Tweedledee. And those differences are further reduced by two facts. The first is that since then there has been inflation. We contracted to receive salary in rupees, but that rupee is worth only ten paise now.

SHRI BAKAR ALI MIRZA: For everybody.

SHRI LOBO PRABHU: The IAS have come later on. I may explain to you that this fall in the value of money in many countries, in the U.K. for instance, is compensated by an inflationary allowance. In this country the new services came in on new terms. We came in with the idea that the rupee was stable, an idea which has been destroyed by the Finance Minister, if not by the Home Minister.

The second fact is that there has been progressive taxation so that today I am taking only one case—the difference between the ICS Secretary

and the IAS Secretary of Rs. 500 is practically reduced in the take-home salary to Rs. 200. I would ask a simple question. Do you grudge Rs. 200 when you have made a promise when the value of money has fallen?

There is another vital point. In the same cadre, in the same services, there are very frequently different classes, a class belonging this year and that year, of different scales of pay and frequently of different conditions of service. There is nothing against it, and the ICS and IAS are not even in the same service. So, when you think of the differences between the two, please remember that the social aspect that Mr. Bhandare spoke about is the result of different contractual obligations.

I do not want to cover the ground which Mr. Bhandare has so ably done except to recapitulate that the Viceroy made a definite offer for the Government of India inviting the Indian Civil Service to stay on with full protection of the terms of service which they enjoyed. This was followed by individual letters; this was followed again by a memo added to the covenant signed by the ICS. Do they regard them as mere scraps of paper? May I inform them that apart from the moral lapses on their part, their is a legal lapse.

A contractual obligation cannot be defeated by an Act of Parliament. They cannot just cancel a contract between them and a common contractor. The court is the right authority to decide whether that contract exists or not. Mr. Bhandare has suggested that they may have to pass a law cancelling every individual contract. I do not know if that is possible. Even if it is possible, I should like to submit to you, Madam, that courts still exist to enforce the contract between the Government and them or between two parties. This is a very vital part of the relationship between the ICS and the Government which the Bill ignores, because the Bill as it stands only aims at changing article 314. Article 314 no doubt recognises an obligation but it does not create contracts which stand by themselves. The Bill will have to be enlarged.

amended, or supplemented by another Bill to be effective in any degree.

There is one right of the ICS which is possibly irking the Government—the right to obtain their pensions in terms of sterling instead of rupees. There have been three cases where it has been decided in favour of the ICS. In the first place, if it is a court decision, they can appeal. This is not the way to frustrate our own courts and they should wait till the Supreme Court gives its final verdict. If they appreciate that only three officers went in appeal and the rest of us, who know that we can perhaps increase our pensions by about forty per cent have not done so because we thought of the interests of the country, it is a consideration which they must respect, at least by showing loyalty to their own word.

There is a very big issue: whether the ICS deserve to be singled out for this treatment which they are giving them. They have respect for their men; I should like to recall Sardar Patel's tribute to the ICS shortly after Partition after they were in smoother waters in the country. He even rebuked those who were unduly critical of them. I come to the existing Ministers. Why do they prefer ICS as their secretaries? Someone said it was a matter of prestige, but I do not think Ministers are very concerned about prestige. It is a question of service you get from them. If they had rendered them good service, they have some obligations to recognise it instead of singling them out for his treatment. Not only the Minister, but the public, the lawyers and others show their appreciation. I should like to say something about myself, not in any spirit of vainglory but to represent to them what the public felt about the ICS. There are eight Members of Parliament today who have come from the districts where I served; I do not know whether any one of them is present here today. They have the most happy memories of myself..... (Interruptions) Whether it is before Independence or after Independence they think of me

as one who served them; they thought of me in the term used in U.P. as *Ma-bap*, the Collector was the *ma-bap* of the people whom he served.

SHRI RANDHIR SINGH (Roh-tak): Whose *ma-bap*?

16-30 hrs.

SHRI LOBO PRABHU: *Ap ka Ma-bap.*

श्री रवि राय (पुरी) : माननीय लोबो प्रभु लोक सभा के सदस्य होने के बाद भी कोसिगिन को भूले नहीं ।

श्री रणधीर सिंह : क्लकटर के मां बाप तो हम हैं ।

SHRI LOBO PRABHU: I am glad that Mr. Randhir Singh asks me whose *ma-bap*. The Collector was the *ma bap* of the cultivator, of the agriculturist who is repressed in and out of season.—(Interruption)—and who was against the exploitation of the landlords. I do not know to which category he belongs. But the Collector was the *ma bap*, the *garib parvar*, of the people. This is the word which was in common parlance. If he had not heard it, he must have belonged to another category which was afraid of the *ma bap* of the people.

MR. CHAIRMAN: Two minutes only.

SHRI LOBO PRABHU: I am the only spokesman from my party. You must be indulgent. (Interruption) Whenever there was any danger from the mobs, any danger from floods, any danger from fire, we were called in. When there was anything dangerous in the district, it was the ICS officer who was called in, and even now it is the Deputy Commissioner who is called in as the only authority between man and God. I am giving you only these facts. If you are not aware of it, you must go back to your districts.

During the partition days, during the blood-bath in Delhi, it was the steel-frame of the ICS which stood by the people, I would like to say, not again in any vain spirit representing myself but the whole service, that I was drafted from the

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Food Ministry to the charge of the city of Delhi immediately the riot started. It was a situation in which I survived a colleague of mine, Mr. Misra, was shot, and a co-worker of mine, Dr. Mufti, was knifed. That gives you the conditions under which we worked for the people of Delhi. I would tell you one thing. It is rather gruesome. I had to deal with 5,000 bodies which were putrefying by the banks of Jamna. I was asked to cancel the licences of the lorry-drivers who were not willing to take the bodies in the lorries. I went there with ammonia-pads. It was a most distressing sight; that sight still lingers with me even today. Ultimately, a thought occurred to me. I asked for the fire-engines; I got them and filled them with kerosene oil and sprayed it on the bodies. Five days it took to cremate those bodies. These were some of the conditions in which we were working. I say again, I was not the only one. I was one of the many who worked for the people under conditions which were distressing, under conditions which involved many risks. I had a breakdown after 15 days of that work.

So, Sir, think of us as people who have served this country, do not think of us otherwise. (*Interruption*) You might have had some unhappy experience of one or two officers, but by and large, the ICS men—I would even include the Englishmen among them because I want to be fair to them—lived for the people; we lived for our work. Our greatest gratification was to feel that we had done something each day for the people of this country.

Sir, I do not like to be poetic, but I would like to say this, although it may sound perhaps cynical. I would like to quote to you some lines from Houseman, who wrote about the mercenaries who protected Louis XVI. These are the lines, very beautiful, which I hope you will hear in patience:

"These in the days when Heavens  
were falling  
And earth's foundations fled  
Followed their mercenary call-  
ings  
And are dead

Their shoulders held the sky  
suspended  
They stood and earth's founda-  
tions stayed  
Whom God abandoned, they  
defended  
To save the sum of things, for  
"pay"

That is, whom God abandoned, we have saved for the sake of this country.

AN HON. MEMBER: Re-employ him.

SHRI LOBO PRABHU: I am not involved in re-employment. Mr. Bhandare has cleared that I am not speaking for myself but for the current members of the service. It is possible that some hon. members of this House have unhappy experiences of individual ICS officers. But they have the same experiences with the police, as happened very recently, with the income-tax officers and other tax officers.

Above all, I want to quote another thing. Nothing good comes from hatred. There should be no hatred of anyone. The greatest monument, the biggest and the most important monument that the British raised to the hero of the first world war was Nurse Cavell, and on that monument are inscribed very simple but pregnant words: "Patriotism is not enough. There shall be no hatred of any one." I beg of you, do not act in a spirit of hatred. Hatred does not do good to you. It does not do good to the country. Therefore, please treat us as those who served you, not only us but other services of the Secretary of State, which include, as my friend just reminds me, King's Commissioned Officers, members of the Indian Police Service, etc. Please treat us in the spirit of being your brothers, those who have worked for the country, those who are still willing to give their best to the people of this country, those may inherit what they fully deserve.

श्री रणधीर सिंह (रोहतक) : मैडम चेयरमैन, मैं ने अपने भाई माननीय लोबो प्रभु की तकरीर बड़े गौर से सुनी। एक हमारे यहां आनरेरी मैजिस्ट्रेट था, वह अंग्रेज की बहुत तारीफ़ करता था। जब अंग्रेज जाने लगा तो हमारे यहां मिस्टर जेन्किन गवर्नर था, जो दिल्ली में चीफ़ कमिश्नर रहा था। मैं इस बात को जिम्मेदारी के साथ कह रहा हूँ, जब अंग्रेज चलने लगे तो पांव पकड़ कर रोने लग गया कि हज़ूर आप जा रहे हैं, हम आप की औलाद हैं, हमें भी तो साथ ले चलो। हमारा यहां क्या हाल होगा। इतने दिनों से मेरे दादा, मेरे बाप, और मैं आप लोगों की गुलामी कर रहे हैं, और आगे भी तैयार हैं जो आगे कहेंगे करने के लिये, हमारा भी तो ख्याल किजिये। मैं किसी पर एसपेशन नहीं करना चाहता, लेकिन कुछ लोग इस देश में थे ऐसे, और आज भी हैं, जो अंग्रेज की आज भी तारीफ़ करते हैं। जो थोड़ा बहुत मैं समझा हूँ, सही मानों में जिस से हिकारत करनी चाहिये जिस चीज़ से, उस चीज़ से लोग आज भी चिपटे हुए हैं और उस की तारीफ़ करते हैं, अगर अंग्रेज ने हिन्दुस्तान को लूटा तो उस का यह भी एक तरीका था। 30 अरब रुपया हिन्दुस्तान का विलायत जाता था, और यही नहीं कि जहाज भर कर जाते थे, बल्कि आई० सी० एस० के बड़े बड़े अफसरों द्वारा लूट कर रुपया ले जाया जाता था। कितनी इन लोगों की बड़ी बड़ी तनख्वाहें और तमाम ऐमेनिटीज थी। भगवान डा० लोहिया की आत्मा को शान्ति दे, माननीय मधु लिमये जी ने इस बिल को ला कर बहुत बढ़िया काम किया है जिस से डिसपैरिटी दूर हो। डा० लोहिया एक और दस की निस्वत की बात करते थे। इंग्लैंड और अमरीका जैसे पूंजीवादी देशों में भी एक और पन्द्रह का निस्वत है, छोटी बड़ी तनख्वाहों में। इन आई० सी० एस० लोगों की बदौलत एक और 137 का निस्वत था। अंग्रेजों की यह एक यादगार है, जो रखनी चाहिये थी म्यूजियम में। लेकिन मेरे भाई डबली पीटते हैं।

जैसे हिन्दुस्तान में अंग्रेजों के मुजस्सिमे दूर

कर दिये गये, चाहे ऐडवर्ड के थे या विक्टोरिया के, उसी तरह से यह आई० सी० एस० लोग भी मुजस्सिमे हैं। यह भी दूर होने चाहिये। लेकिन मेरे भाई इन को परपीचुएट करना चाहते हैं।

जवान भी लें, एम भी लें, किसान भी लें और माई बाप कहें। मुझे शर्म आती है इस बात पर। किसान जो दुनिया का अन्नदाता है उस को यह अंग्रेज के पिट्टू कहें कि मां बाप कहो। हिन्दुस्तान पचास साल पहले आजाद हो लेता अगर यह क्लास न होता हिन्दुस्तान में। उस के लिये हम से कहा जाता है कि मां बाप कहो? क्लेक्टर को मां बाप कहो? माननीय सदस्य हमारे बुजुर्ग हैं, वह बड़े अच्छे अफसर हैं, दूसरे श्री दाण्डेकर बैठे हुए हैं वह भी बड़े अच्छे हैं, दूसरे भी हैं। यहां तीन चार आई० सी० एस० लोग बैठे हुए हैं। मैं उन का ऐडमायरर हूँ, बड़े टैलेंटेड आदमी हैं, लेकिन आई० सी० एस० सारे अच्छे नहीं थे। निकम्मी भेड़ें भी उन में अक्सरियत में थीं, और उन की बदौलत हमारा देश पचास साल बाद आजाद हुआ, वर्ना पचास साल पहले आजाद हो जाता। यही नहीं, यही बात फौज में भी थी। वहां बड़े बड़े ओहदे जो होते थे उन पर अंग्रेज लोग बैठते थे। सूबेदार मेजर से ऊपर हमारे आदमी नहीं जाते थे चाहे वह महाराष्ट्र के मराठा हों चाहे पंजाब के सिख हों या चाहे हरियाणा के जाट हों। वह सूबेदार मेजर बन कर रिटायर हो जाते थे। यू० पी० और बिहार में भी राम सेवक का कोई भाई ऊपर नहीं जा सकता था। उन अंग्रेजों के खुद इजारेदार उन का घंटा बजाने वाले, उन के डोल पीटने वाले लोग यह आई० सी० एस० थे।

मैं कोई जोश मैं यह बात नहीं कहता। मैं फैंकट बतलाता हूँ कि इन लोगों को स्टील फ्रेम कहा जाता था और इन लोगों की बदौलत ही देश गुलाम रहा। अगर उन लोगों ने देश की कोई बड़ी सेवा की है तो वह बढ़िया सेवा उस को गुलाम रखने की की है। आज उन की तारीफ़ की जा रही है और कहा जा रहा है कि हम यह किताब पढ़ें। हमारी बिल्ली और हम को ही म्याऊ? हमें कहते हैं कि यही बात

[श्री रणधीर सिंह]

तुम भी कहो। कैसे कहें ? यह उल्टी बात हम कैसे कहें ? इस सावर पिल को हम कैसे स्वालो करें ? जिस बात के खिलाफ गांधी जी और जवाहर लाल नेहरू मर मिटे, सारे दूसरे नेता फांसी पर चढ़ गये, उन के लिये कहा जाता है कि वह गलत कहते थे। हम ठीक कहते हैं, हमारी बात मानो। आज यह एक साम्राज्यवाद की निशानी है।

मैं बधाई देता हूँ श्री मधु लिमये को कि उन्होंने एक नेक कदम उठाया। साथ ही साथ मैं होम मिनिस्टर और कांग्रेस बेंचेज को भी बधाई देता हूँ कि उन्होंने कुछ टाइम जरूर लिया लेकिन सोच विचार कर इस बात के लिये अपने को तैयार किया जिस तरह से उन्होंने प्रीवी पर्सज को जैराम जी की कहा उसी तरह से उन्होने सोचा कि आई० सी० एस को भी खत्म करो। मैं साफ आदमी हूँ। जैसा अन्दर से हूँ वैसा ही बाहर से भी हूँ। मैं कहना चाहता हूँ कि यह एक नया कदम उठाया गया है। देर आयाद दुरुस्त आयाद। भले ही देर से उठाया गया, लेकिन उठाया तो गया।

मैं कहना चाहता हूँ कि इस से ज्यादा बुरा डिस्क्रिमिनेशन और कोई नहीं हो सकता जिस ने हमारे प्रिप्रेम्बल को बिगाड़ दिया। हमारे प्रिप्रेम्बल में लिखा हुआ है कि इन्सान इन्सान में फर्क नहीं है तब फिर आई० सी० एस० और आई० ए० एस० में फर्क क्यों हो ? यह जो फर्क है हमारे कांस्टिट्यूशन की दफा 314 में यह उस की दफा 14 को वायोलेट करती है, यह हमारे फंडामेंटल राइट के भी खिलाफ है और डाइरेक्टिव प्रिंसिपल के भी खिलाफ है। यह ईक्वालिटी आफ अपॉर्चुनिटी नहीं है। मैं कहना चाहता हूँ कि यह हमारे कांस्टिट्यूशन के प्रिप्रेम्बल के खिलाफ है, इन्सानियत के खिलाफ है और हमारी देशभक्ति के खिलाफ है। यह हमारे समाज के खिलाफ है। इस किस्म की बात मैं फ्रांस में ठीक समझ सकता था जहां पर एक स्पेशल क्लास है जिस को वहां पर प्रोसिक््यूट नहीं किया जा सकता।

आज कोई आई० सी० एस० होम मिनिस्टर क्या बन गया, प्राइम मिनिस्टर क्या बन गया, मानो बड़ा भारी सूरज तुलु हो गया उस के खान्दान के लिये उस का भाई, चचा, भतीजा, साला, साले का साला, साले के साले का साला, सभी को नौकरी दे दी। एक एक खान्दान से पचास पचास गजेटेड आफिसर हो गये। एक फाइनेन्शल कमिश्नर, एक फौज का जनरल, एक हाई कोर्ट का जज, एक गवर्नर साहब हैं। आई० सी० एस० की वजह से एक मोनोपोली हो गई सर्विसेज में। यह सही बात है और आप ऐप्रिशिएट करेंगे कि एक तरफ तो 500-550 रजवाड़े, एक तरफ 200-250 बड़े बड़े सरमायेदार बिड़ला, टाटा, डालमिया सिधानिया वगैरह और एक तरफ यह एक्स सिहानिया, एक्स मफतलाल, आई० सी० एस० आफिसर, इन तीनों ने मिल कर हिन्दुस्तान को जकड़ लिया।

श्री मधु लिमये ने इन का इलाज किया, वह इन का इलाज बांध रहे हैं, इस से देश का फायदा होगा। मैं ज्यादा जजवात में आ कर नहीं कह रहा हूँ, लेकिन मैं समझता हूँ कि यह एक नेक कदम है समाज के लिहाज से, मुल्क के मफाद के लिहाज से और लोगों में एक कांफिडेंस लाने के लिये। आज जो हमारे आई० एस० एस० लोग हैं उन के लड़कों में क्या कमी है ? आज यह लोग मां बाप की बात कहते हैं, लेकिन यही वह आदमी हैं जो हमारे लोगों से नफरत करते थे। अगर कोई आदमी देहात का इन को देख लेता था तो कहता था कि अरे बड़े साहब आ गये हैं। आज से पचास साल पहले जींद के महाराजा को भी लोग देख सकते थे, दूसरे महाराजाओं की शकल देख सकते थे, निजाम हैदराबाद की शकल देख सकते थे, लेकिन अंग्रेज आई० सी० एस० आफिसर को कोई एक नजर से नहीं देख सकता था। वह पलैन्क्विन में चलते थे। आज कल की सोसायटी की बात यह है कि गांधी जी कहते थे कि पब्लिक के साथ कंटेक्ट करो, जनता को उठाओ, जनता के आदमियों में घुस जाओ। लेकिन यह आई० सी० एस० आफिसर थे जो कहते थे कि अंग्रेज



कोई देहात का आदमी आ जायेगा तो घर का फर्श गन्दा हो जायेगा, वह कहते थे कि यह कौन जंगली आदमी आ गया ? वह लोग देहात के आदमियों से नफरत करते थे, गरीब लोगों से नफरत करते थे । आपस में फूट-डाल कर वह समाज के लोगों को टैरिफाई करते थे । मैं कहना चाहता हूँ कि दो-तीन साल जो अंग्रेज हुकूमत कर गये यह इन आई० सी० एस० लोगों की मेहरबानी है । मैं कैसे इन को अपना मां बाप कहूँ ? शायद उन के मां बाप अंग्रेज होंगे और उन की ही बदौलत यह लोग हमारे ऊपर हावी हो गये ।

आज मैं कहना चाहता हूँ कि जो स्टेप लिया गया है गवर्नमेंट की तरफ से उस को मैं देश और समाज के हित में मानता हूँ । बिल्कुल ठीक है आप इस को हटा दीजिये । मैं ने पहले सवाल किया था, मैं आज उस को रिपीट नहीं करना चाहता कि यह आई० सी० एस० लोग ठेकेदार बन गये हैं, एक जेवर बन गये हैं, जैसे आई० सी० एस० औरत की घड़ी बन गये हैं, जिस से औरत खूबसूरत लगे । आज आई० सी० एस० किसी मिनिस्ट्री में चले जायें तो वह बेहतरीन मिनिस्ट्री हो गई, आई० सी० एस० गवर्नर बन जाये तो एफिशिएन्सी टाप की हो गई, आई० सी० एस० वाइस चांसलर बन गया तो बेहतरीन एजुकेशनिस्ट हो गया, आई० सी० एस० हाई कोर्ट का जज बन गया तो बेहतरीन हाई कोर्ट बन गया, आई० सी० एस० यू० पी० एस० सी० का चेयरमैन बन गया तो यू० पी० एस० सी० बेहतरीन बन जाये, एक नमूना बन जाये । मैं कहना चाहता हूँ कि यह क्लास रिऐक्शन का मुजर्तिसमा है । उन को किसान से नफरत है, देहाती से नफरत है, हरिजन से नफरत है । चाहे पब्लिक सर्विस कमिशन हो, चाहे हाई कोर्ट हो चाहे प्लैनिंग कमिशन हो चाहे कोई और कमिशन हो, जहां तक ताल्लुक है नाकरी देने से या वाइस चांसलर बनाने से, मैं होम मिनिस्टर से कहना चाहूंगा कि सब जगह उन को छुट्टी दी जाय और जो यह सोचने का तरीका बन गया है कि उन के भलावा किसी में अक्ल ही नहीं है, सारे देश के दिमाग के ठेकेदार वह हैं और सारे देश की अक्ल

उन के पास है, बाकी सारे बेवकूफ ही रहते हैं, यह किला भी वह ढायें । हमारे नौजवान लड़के चाहे वह लड़के आई० ए० एस० के हों या पी० सी० एस० के हों या दूसरी मुलाजमतों के आदमियों के हों, डाक्टर हों, एजुकेशनिस्ट हों, वह भी अक्लमन्द हैं । आज हर लाइन के आदमी को छोड़कर आई० सी० एस० का ठेका बन गया है । मैं आप की मार्फत कहना चाहूंगा कि आप उन के सब प्रिविलेजेज खत्म करें । आज जो उन की किलेबन्दी है, जो इजारेदारी उन्होंने कर रखी है कि बड़े से बड़े ओहदे उन के पास हों, वह खत्म हो ।

आज कल आप अन्दाजा लगायें कि आज 50 परसेंट जज पब्लिक से बनते हैं । अब भी आई० ए० एस० हैं और उस के ऊपर जा कर पब्लिक सर्विस कमिशन के चेअरमैन का सवाल है, वाइस चांसलर हैं यूनिवर्सिटी के, उन की 50 परसेंट जगहें यह लोग ले जाते हैं । मैं आप से कहना चाहता हूँ कि यह ईक्वैलिटी आफ अपॉर्चुनिटी का डिनायल है । मैं आप की मार्फत होम मिनिस्टर की नोटिस में यह चीज लाना चाहूंगा कि यह जो मोनोपोली और कंसंट्रेशन आफ पावर के जरिये निकलते हैं, आई० सी० एस० उन के ऊपर उठे, यह पब्लिक के मफाद में होगा और समाज के मफाद में होगा ।

इन शब्दों के साथ मैं दुबारा श्री मधु लिमये को बधाई देता हूँ कि उन्होंने एक नेशनल इश्यू को उठाया जो कि सिर्फ 50-60 आदमियों के लिये है । यह एक पब्लिक इश्यू है और इस से हम लोग प्रोब्रेस के डाइरेक्शन में जा रहे हैं । इस लिये मैं इस की पुरजोर हिमायत करता हूँ ।

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) : सभापति महोदय, मैं दो दिन से और वक्ताओं के विचारों को सुन रहा हूँ, मुझ को हार्दिक खेद हुआ कि यहां पर ऐसी भावनायें हमारे आई० सी० एस० महानुभावों के प्रति व्यक्त की गई हैं । मैं समझता हूँ कि उन लोगों ने भूल की है । अगर आप किसी चीज को समाप्त करना चाहते हैं, कोई देश हित की बात करना चाहते हैं तो कर सकते

**श्री भ्रोम प्रकाश त्यागी**

हैं, लेकिन किसी व्यक्ति या वर्ग या वर्गों की इमानदारी पर, उस की देश भक्ति के ऊपर आप यहां छींटाकशी करें, यह हमारे लिये शोभनीय नहीं है।

**श्री रणधीर सिंह :** क्या हम उन को 50 करोड़ लोगों का मां बाप बना दें ?

**श्री भ्रोम प्रकाश त्यागी :** उन्होंने ठीक कहा है। देश का शासक जनता का मां बाप ही होता है।

**श्री रणधीर सिंह :** वह माता पिता नहीं है, किसान माता पिता है, हरिजन माता पिता है। यह नहीं है कि जो हमारे आई० सी० एस० या दूसरे अफसर हैं वह मां बाप हैं।

**श्री भ्रोम प्रकाश त्यागी :** अभी चौधरी साहब राजनीति सीखें जो सरकार और सरकार का अधिकारी जनता का माता पिता के रूप में हित चिन्तक बन कर देश की सेवा नहीं करता है, शासन नहीं करता है, वह सरकार और सरकार का अधिकारी देश का शासन करने के योग्य नहीं है। (ध्वजघान) यह मेरा कथन नहीं है, यह संसार के माने हुए विद्वानों का मत है कि देश का शासन और शासक माता-पिता की तरह समाज और जनता का पालन करें, उन का हित करें। यह एक मौलिक सिद्धान्त है कि सरकारी दफ्तरों में काम करने वाले व्यक्तियों की लायल्टी—चाहे वे आई० सी० एस० हों या कोई भी हों—उस समय के शासन के प्रति होती है। जिस समय अंग्रेज यहां था, उस समय आई० सी० एस० क्या, चपरासी से लेकर ऊपर तक के सब अफसर, उस के लायल थे। पुलिस और फौज उस के साथ थी। हर गांव और देहात में जमींदार के रूप में अंग्रेज का एक एक एजेंट बैठा हुआ था। माननीय सदस्य उन को कैसे भूल जाते हैं? वे तो आई० सी० एस० से भी ज्यादा अंगरेज-भक्त थे। (ध्वजघान) माननीय सदस्य अपने ब्रेन को खोल कर विचार करें। वे ब्रेन पर ताला लगा कर न चलें।

मैं यह मान कर चलता हूँ कि आई० सी० एस० के अधिकारी अंग्रेज शासन के सब से बड़े पिल्लर थे। उन्हीं की बदौलत अंग्रेज इस देश में शासन कर सका और ज्यादा देर तक कर सका। यह बात सत्य है और इस बारे में कोई दो मत नहीं हैं। लेकिन आजादी के पश्चात् वे अंग्रेज के एजेंट नहीं रहे। अंग्रेज अपनी ट्रेनिंग और योग्यता के बल पर हिन्दुस्तान के आदमियों को अपना बना सके, अपने एजेंट बना सके। लेकिन अगर आजादी के पश्चात् वही आई० सी० एस० आफिसर्स भारतवर्ष की सरकार के लायल नहीं बने, देशभक्त नहीं बने, तो मुझे यह कहने के लिए माफ़ किया जाये कि यह देश की सरकार की अयोग्यता का प्रतीक है, आई० सी० एस० लोगों की अयोग्यता का नहीं। वे तो बैस्ट ब्रेन हैं बैस्ट ब्रेन तो चाहे कहीं भी हों, संसार के किसी भी कोने में हों, साधारण जनता से उपर उठ कर रहेंगे। इस को कौन रोक सकता है? यह सरकार का और हम लोगों का काम था कि हम उन को देशभक्त बनाते।

इन लोगों ने देश भक्ति के विपरीत आचरण किया या नहीं, यह मैं नहीं जानता हूँ। मुझे उन का ज्ञान भी नहीं है। लेकिन मैं जानता हूँ कि इस देश में कांग्रेस गवर्नमेंट के बाइस साल के पूरे शासन में अगर कोई महत्वपूर्ण और आश्चर्यजनक कार्य हुआ, तो वह एक ही था कि देश की तीन सौ से ज्यादा रियासतों को बाकी देश के साथ मिला दिया गया। उस का श्रेय सरदार पटेल को है। लेकिन जहां तक मैं समझता हूँ, जिस ने सरदार पटेल का दायों हाथ बन कर इस कार्य में बहुत बड़ा सहयोग दिया, वह एक आई० सी० एस० आफिसर था—मेनन।

**श्री सुरेन्द्रनाथ द्विवेदी :** (केन्द्रपाड़ा) : मेनन आई० सी० एस० नहीं था।

**श्री भ्रोम प्रकाश त्यागी :** मैं नहीं जानता कि यह बात कहां तक सही है, लेकिन मैं ने सुना है कि एक विदेशी भारतवर्ष में आया और जब यहां से वापिस जाने पर उस से भारतवर्ष के भ्रमण के अनुभव के सम्बन्ध में पूछा गया, तो उस ने कहा

कि आज तक तो मुझे ईश्वर पर विश्वास नहीं था, लेकिन भारतवर्ष के दौरे के पश्चात् मेरा ईश्वर पर विश्वास हो गया है। कैसे ? उस ने कहा कि भारतवर्ष के जितने मंत्री हैं, उन का अधिकांश समय उद्घाटन करने और देश विदेश में दौरा करने में व्यतीत होता है; मालूम पड़ता है कि यहां के मंत्री तो शासन नहीं कर रहे हैं, बल्कि भगवान् ही इस देश को चला रहा है। जहां तक मेरा अनुभव है, वह भगवान है सेक्रेटरीयट में काम करने वाले सेक्रेटरीज आदि, चाहे वे आई० सी० एस० हों और चाहे आई० ए० एस०, जो इस देश को चला रहे हैं। यह बात सब माननीय सदस्यों को पता है कि कई ऐसे अवसर आते हैं, जब सेक्रेटरी ने किसी प्रश्न का उत्तर लिख कर दे दिया, लेकिन मिनिस्टर उस उत्तर को पढ़ने में भी मुश्किल अनुभव करता है, क्योंकि उस को सबजेक्ट का ज्ञान नहीं है। जो सेक्रेटरीज आदि लिख कर दे देते हैं, मिनिस्टर वही पढ़ देते हैं—चाहे वह गलत ही हो।

जहां तक देशभक्ति का प्रश्न है, मुझे माफ़ किया जाये, देशभक्ति का ठेका किसी ने नहीं ले रखा है। आखिर देशभक्ति का मापदंड क्या है ? ये जो तथा-कथित सिडीकेट के लोग हैं, और जो मेरे साथ के बैचिज पर बैठे हुए हैं, इन्होंने महात्मा गांधी के साथ जेल में जीवन बिताया, अपना सर्वस्व स्वाहा किया, ये एक समय देशभक्ति के साक्षात् अवतार थे। लेकिन एक ही रात में ये बिड़ला-टाटा के एजेन्ट बन गये और कहा गया कि ये देशभक्त नहीं हैं। इस स्थिति में आखिर देश-भक्ति को कैसे मापेंगे ?

मैं गांव का आदमी हूँ। कल जो देहात में अंग्रेज का एजेन्ट था, जो अंग्रेज के साथ मिल कर कांग्रेसियों को पिटवाता था, आज वह खदूर और टोपी पहन कर सब से बड़ा देशभक्त बन गया है, वह आनरेरी मैजिस्ट्रेट बन गया है, जब कि उन लोगों के लिए कोई स्थान नहीं है, जो विदेशी के शासन-काल में जेल गये।

जहां तक प्रिविलेज का सवाल है, यह देश ही प्रिविलेजिज का है। माननीय सदस्य आई० सी०

एस० की बात कर रहे हैं। मैं तो यह कहना चाहता हूँ कि प्रिविलेजिज जहां कहीं भी हैं, उन को समाप्त करना चाहिए। मैं प्रिविलेजिज का विरोधी हूँ। मानव और मानव में कोई भेद नहीं होना चाहिए। लेकिन हम गांव देहात में देखते हैं कि ठाकुर, राजपूत और ब्राह्मण अगर कहीं से निकलता है, तो हरिजन उस के सामने चारपाई पर नहीं बैठ सकता है। वे लोग यह अपना प्रिविलेज अनुभव करते हैं कि हरिजन उन के सामने चारपाई पर नहीं बैठ सकते हैं। ठाकुरों, राजपूतों और ब्राह्मणों की बारात कार और घोड़े पर जाती है। क्या गांवों में हरिजनों की बारात कार और घोड़े पर जा सकती है? इस बारे में चौधरी साहब का क्या ख्याल है? हरियाणा में दिल्ली की एक ऐसी ही हरिजनों की बारात गई और चौधरियों ने उन लोगों की पिटाई कर दी, बारात को लूट लिया। हम लोग प्रिविलेज को खत्म करने की बात करते हैं। हर तीसरे दिन यहां पर सवाल उठाया जाता है कि अमूक मामले को प्रिविलेजिज कमेटी के सुपुर्द कर दिया जाये, क्योंकि श्रीच आफ़ प्रिविलेज हुआ है।

**श्री रणधीर सिंह :** हरियाणा का चौधरी बारात की खातिर करता है, उस को दूध पिलाता है, रोटी खिलाता है। वह देश के लिए खून देता है। यह गलत कह रहे हैं, झूठ बोल रहे हैं।

**श्री श्रोम प्रकाश त्यागी :** उन चौधरियों के छः छः महीने की सजा हुई है।

**श्री रणधीर सिंह :** वे चौधरी नहीं होंगे, डाकू होंगे।

**श्री श्रोम प्रकाश त्यागी :** मैं माननीय सदस्य श्री मधु लिमये, को धन्यवाद देता हूँ कि उन्होंने यह विशेषाधिकार समाप्त करने का सिलसिला शुरू किया है, लेकिन मैं चाहता हूँ कि यह बात केवल आई० सी० एस० तक ही सीमित न रहे बल्कि संसद सदस्य तथा मिनिस्टर आदि के जो भी प्रिविलेजिज हैं, उन सब को भी समाप्त किया जाये।

[श्री श्री प्रकाश श्यामी]

मंत्री महोदय नानवायलेंस में विश्वास करते हैं। उन का अहिंसात्मक मार्ग है, उन का मार्ग वायलेंट नहीं है। इस लिए मेरा निवेदन है कि वह अहिंसात्मक ढंग से आई० सी० एस० लोगों के साथ इस बारे में बात करें। वे लोग ईमानदार और देशभक्त हैं। मुझे विश्वास है कि वे निश्चित रूप से मंत्री महोदय की बात मानेंगे।

देश के हित में किसी प्रिविलेज को समाप्त करना तो क्या, अगर कुछ भी सैक्रिफाइस करना पड़े, तो वह करना चाहिए। लेकिन सरकार को शिघ्रता में ऐसा कोई स्टेप नहीं लेना चाहिए, जिस से कल को उसे बेइज्जत होना पड़े। सरकार इस बारे में कांस्टीट्यूशन के आधार पर सुप्रीम कोर्ट से प्रकाश ले और अगर सुप्रीम कोर्ट का डिंसीजन सरकार के विरुद्ध हो, तो वह कांस्टीट्यूशन को चाहे तो बदल दे। लेकिन इस प्रश्न पर सुप्रीम कोर्ट का प्रकाश लेना अत्यन्त आवश्यक है।

SHRI R. BARUA (Jorhat): Madam Chairman, I congratulate Shri Madhu Limaye for the pains that he has taken on this matter. But I think it is rather too late in the day. I would like to ask him what he was doing for the last 20 years when one thousand ICS officers were still serving; was he sleeping all the while? Have we not got faith in our leaders, men like Mahatma Gandhi, Pandit Jawaharlal Nehru, and Sardar Vallabbhai Patel? Had they not realised the importance of this problem? The provision that was made in the Government of India Act of 1935 was continued to be incorporated in the Constitution that was framed. Not only that, there were separate agreements also, individual agreements between the officers concerned and the Government of India. That indicates that the entire Constituent Assembly was in favour of giving certain rights for certain purposes. I could quite understand so far as the basic approach is concerned that the privileges should be cut away; I am one with them and in agreement there. So far as the piecemeal attack on the privileges of ICS officers who are 89 or 100 today who are going to be wiped of by 1979. I should say it is a breach

on the part of Members to do that because they have never cared for cutting down their own privileges. What have we been doing for the last few years? Have we not been extending our own privileges? What about the officers that we have in different sectors? Is it on account of any constitutional provision that we are giving them so much privileges? It is said that our social condition demands that this should be done. What is the social condition? I have increased my pay. I have increased my daily allowance from Rs. 31 to Rs. 51 plus increase of other amenities and my countrymen, in the villages live in a tottered condition; they don't get water to drink and shelter to put upon their beds; this is the social condition we have created.

What is the political situation today? We politicians are increasing our ministerial strength in order to keep ourselves in power. That happened in West Bengal; that is happening in every legislature today. There is proliferation of parties. In order to sustain ourselves we are doing all these things. At this stage, in this climate, we speak so loud about these things. I think if we do this the Administration would become completely demoralised; they are not going to put faith on what we are speaking here; they are just watching what we are saying. It may be only 6 or 8 ICS officers, but what about the Administrative officers in the other departments? They are just watching us, they are just whispering, 'Look here, these people are talking about cutting of the privileges what are they doing? How are they behaving in the legislatures?' It is a serious thing to think about; because, if we do that, we are going to completely demoralise the Administration. Already in the country there has been an attempt to demoralise the judiciary. If we make this attempt, it will proliferate this argument further and demoralise the administration. And what will happen if the Administration breaks down and if the judiciary breaks down? Already in our country our countrymen have lost faith in each other. It is a case of loss of faith. Therefore, I would plead with the Home Minister to see and consider once again in a cooler moment and

not to be carried away by sentiments. In a big country like India we can very well afford to give a few privileges which are going to be extinguished after 6 or 7 years. The youngest of the ICS officers today has already put in 26 years of service. With regard to retirement and other privileges those can very well be done by changing the rules. The only concession as such that they enjoy is the sterling concession but that really is not much as far as I see.

In every structure of administration there are officers who enjoy the privileges; in the army also officers enjoy certain privileges. Also in other departments I.A.S. Officers enjoy certain privileges. And whenever they go from one department to another, they carry with them allowances and other benefits because of additional responsibilities. So, let us not be carried away by what is expressed here that the privileges enjoyed by the I.C.S. officers should be done away with. Simply because certain individuals here and there are not up to the mark we should not attack the entire administrative services. We shall be treading on a dangerous path. Take for instance State 'A' where the government is represented by various parties—various groups. And if we are to demoralise the officers like this, then they will be mere tools in the hands of the designing politicians and they will completely destroy the society.

For God's sake do not do that. My humble request to the hon. Home Minister is that he should look at it from the point of view of the common man living in the remote corners of India and see that these officers do not act at the dictates of some unscrupulous persons in power. This is a very serious matter.

Lastly, Sir, there are other ways of doing a thing. We need not amend the Constitution to do away with the privileges of these officers.

With these words, I oppose this Bill.

डा० राम सुभाष सिंह (बक्सर) : मैडेम चेररमेन, मैं मधु तिमये जी के इस कांस्टीचूशन

अमेण्डमेंट का स्वागत करता हूँ, जो कुछ समय बाद ही आया है, समय से पहले नहीं आया है। जिन दिनों यहाँ 1950 में सर्विधान लागू किया गया उस वक्त यह व्यवस्था थी और आज तक वही व्यवस्था चलती आ रही है कि अपने विभिन्न वर्गों के कर्मचारियों से विभिन्न ढंग से बर्ताव किया जाय—मैं इस को गलत मानता हूँ। भारत में आज जो तरीका रेक्यूटमेंट का है, जो तरीका उन के वेतन-मान के निर्धारण का है, वह एक ऐसा तरीका है, जिस में अवश्य परिवर्तन किया जाना चाहिये।

जहाँ तक आई० सी० एस० अफसरों की निष्ठा का सवाल है, उन की कर्तव्य परायणता का सवाल है, मैं उस की कद्र करता हूँ। उन की बौद्धिक क्षमता, उन की कार्यक्षमता और निष्ठा—ये सारी बातें ऐसी हैं जिन की कोई अपेक्षा नहीं कर सकता मगर जहाँ तक विभिन्न वर्गों के कर्मचारियों के प्रति विभिन्न वेतन-मान रखे जायें, उन की पेन्शन या अन्य सुविधाओं में फर्क रखा जाय—मैं इस को गलत मानता हूँ। भारत में यदि समाजवाद लाना है तो जो भी वेतन-मान हो, चाहे 1:3 रखिये 1:5 रखिये, 1:10 रखिये, मगर जमीन-आसमान का अन्तर रखना निहायत गलत है।

प्रति दिन विभिन्न कर्मचारियों के बारे में यह सुझाव आता है कि अमुक वर्ग के कर्मचारी का वेतन-मान बढ़ा दिया जाय, क्योंकि उन की उपलब्धि नहीं होती है—इस के मायने यह है कि यहाँ जंगल का राज्य है। यहाँ कोई ऐसी व्यवस्था बनाने का तरीका सरकार नहीं अपनाना चाहती है जिस में भेद-भाव खत्म हो। भारत सरकार में कई प्रकार के कर्मचारी हैं—इण्डियन एडमिनिस्ट्रेटिव सर्विस है, इण्डियन फारेन सर्विस है, इण्डियन एग्रीकल्चर सर्विस है, इण्डियन एकाउन्ट्स सर्विस है, इण्डियन इन्जीनियरिंग सर्विस है, इण्डियन रेलवे सर्विस है, सब की अलग अलग व्यवस्थाएँ हैं।

खुबी यह है कि जितने भी टेक्निकल ढंग के कर्मचारी हैं उनको अधिक से अधिक अध्ययन

[डा० राम सुभाग सिंह]

करना पड़ता है। जो इंजीनियरिंग का स्टूडेंट है उसे आई०एस०सी० या हायर सेकेन्ड्री अच्छे ढंग से पास करने के बाद इंजीनियरिंग कोर्स के लिए पांच या साढ़े पांच साल लगाने पड़ते हैं। इसी प्रकार से जो इंडियन एग्रीकल्चर सर्विस के लोग हैं उनको भी उतना ही समय लगाना पड़ता है। सबसे शानदार इंडियन एडमिनिस्ट्रेटिव सर्विस है लेकिन यहां जो तरीका अपनाया गया, हिन्दुस्तान के जितने विकास खंड और प्रखंड हैं उन सारे विकास खंडों का सत्यानाश इसलिए हो गया कि वहां जितने टेक्निकल एम्प्लॉईज थे उन सभी को एक ऐसे अफसर, बी०डी०ओ० के अन्डर में रखा गया जो कि एक ढंग से उनको कोऑर्डिनेट नहीं कर पाया और आज आप कहें कि कहीं भी कोई तरक्की हुई है तो मैं अपना सर झुकाता हूँ। उस सिलसिले में इतना रुपया लगाया गया, इतने मकान बनाये गये लेकिन फिर भी आज विकास का काम ठप्प है। कोई भी काम चालू नहीं है। तीन सालों की डिले इसी लिए हो गई। इसी तरह से एक तरफ डिस्ट्रिक्ट में कोई आई०सी०एस० या आई०ए०एस० आफिसर हो उनको अध्ययन करने में जितनी मेहनत लगी होगी और दूसरी तरफ जो डिस्ट्रिक्ट इंजीनियर या सिविल सर्जन हैं उनको अध्ययन करने में जितनी मेहनत लगी होगी उसमें कोई समानता नहीं है लेकिन फिर भी आई०ए०एस० आफिसर की प्रतिष्ठा और अधिकार ज्यादा होते हैं और इसी तरह से आई०पी०एस० आफिसर की बात है। इसी लिए सभी में समानता और एकरूपता होनी चाहिए। किसी भी वर्ग में ऐसी भावना नहीं होनी चाहिए कि हमारा यह विशेषाधिकार है और मैं दूसरे को हेय दृष्टि से देखूँ। आज भी आई०ए०एस० को अग्रर खत्म करना है तो कोई दूसरा वर्ग उसी ढंग का मत पैदा करे जोकि दूसरों को नीचा देखें। आज आप डिस्ट्रिक्ट्स में कहीं जाइये चाहे कोई भी हो—बाज्र बाज्र तो ऐसे भी हैं जो कि आई०ए०एस० नहीं हैं—जो भी डिस्ट्रिक्ट मैजिस्ट्रेट हो गया वह वहां पर दूसरों को नीचे देखने लगता है चाहे दूसरे

लाख क्वालीफाइड हों और कितनी ही ज्यादा उनकी कैपेसिटी हो। इसलिए इन सारी चीजों को देखते हुए बेटन-क्रम और विशेषाधिकार अग्रर कहें तो, उन सारी बातों का निर्धारण होना चाहिये।

आई०सी०एस० लोगों का तो अभी भी है कि सरकार जब गवर्नरों की नियुक्ति करती है तो ज्यादातर आई०सी०एस० लोगों को नियुक्त करती है। हो सकता है कि उनकी कार्यक्षमता ज्यादा हो और जैसा कि चौधरी जी ने बताया कि हरयाणा में गवर्नर साहब ने चौधरी के मुताबिक कर दिया तो ऐसी हरकतें नहीं होनी चाहिए—चाहे आई०सी०एस० हों या नान आई०सी०एस० जैसे कि बिहार में था। इसलिए सबके अधिकार समान होने चाहिए चाहे कार्यप्रणाली अलग अलग हो और जहां तक सम्भव हो कार्यक्षमता पर विशेष बल देना चाहिए। जहां तक सैलरी की बात है जैसा कि त्यागी जी ने और दूसरे सदस्यों और शायद चौधरी जी ने बताया कि इसमें सबसे बड़ी बुराई यह है कि कहीं भी बेटनमान कायदे से निर्धारित नहीं किये गये हैं। चारों तरफ गैम्बलिंग है। जो बेजबोर्ड या पे कमीशन बनते हैं उनमें भी कोई ऐसी तरकीब नहीं अपनाई गई जिससे असमानता समाप्त हो, सर्विसेज की सुविधाओं में समानता आये। इसलिए मैं अपने दल की ओर से इस विधेयक का स्वागत करता हूँ और चाहता हूँ कि जहां कहीं भी असमानता हो उसको इस दृष्टि से समाप्त किया जाये जिससे कार्यक्षमता ज्यादा बढ़े। और जो आई०सी०एस० लोगों की तादाद बहुत कम है, 86 या 87 हैं तो व्यक्तिगत रूप से हम सभी की कद्र करते हैं और उनको हम बहुत अच्छा मानते हैं लेकिन आज जो देश में स्थिति है और आगे जो होनी चाहिए उसको दृष्टि में रखते हुए हम चाहते हैं कि यह चीज समाप्त कर दी जाये।

श्री तुलशीदास जाधव (वारामती) : सभानेत्री जी, यह जो आई०सी०एस० के बारे में होम मिनिस्टर ने नोट दिया उसको देखने से एक बात क्लियर हो जाती है और वह यह कि उस वक्त एक जमाना था, अंग्रेजों का राज्य था,

श्रीर अंग्रेज के राज्य से इंग्लैंड से लोग आकर आई सी एस की हैसियत से यहां पर काम करते थे। उन लोगों को हिन्दुस्तान में प्रोटेक्शन देने के लिए या संरक्षण देने के लिए अंग्रेजों ने यह कल्पना की थी। जहां तक मैं ने पढ़ा और देखा है मैं समझता हूँ कि हिन्दुस्तान की जो कन्डीशन्स थीं या जो यहां की आबोहवा और रहन-सहन था उसमें वहां के लोग यहां पर आ करके काम करने को तैयार नहीं होते थे। इसलिए उनको लालच देकर, ज्यादा प्रिविलेज देकर और ज्यादा तनख्वाह देकर यहां पर ला करके उनको रखने की गरज थी। तो उस वक्त यह कल्पना अंग्रेज की थी और इस प्रकार से परीक्षा लेकर और आई सी एस बनाकर वह लोगों को यहां लाकर रखते थे। और उस समय हिन्दुस्तान से भी जो भाई गए और परीक्षा पास कर लीं तो उनको भी सर्विस मिल गई। लेकिन इसके पीछे जो मूल कल्पना है वह अंग्रेजों के लिए ही थी कि उनको ज्यादा तनख्वाह और ज्यादा प्रिविलेज देकर के यहां पर रखा जाये।

जैसा कि यहां पर कहा गया है :

"It was also agreed that if any officer was willing to continue but was not retained in service, then a compensation should be given by the Government of India, in addition to the proportionate pension admissible under the rules. Very few Indian officers who were willing to continue in service but were not retained by the Governments concerned, retired with proportionate pension and compensation. Most of the European members also retired on proportionate pension with compensation."

तो इसी लिए उनकी ज्यादा तनख्वाह और ज्यादा सहूलियतें हैं। लेकिन मेरा कहना यह है कि अब ऐसा जमाना है कि लोगों में ज्यादा अन्तर नहीं है। रहन-सहन और पगार (पे) में कमी करने की बात गांधी जी ने भी कही थी उस जमाने में कि जो मनिस्टर भी हो वह 500 तनख्वाह ले। सन् L/J(D)2LSS-4

1937 में उन्होंने यह बात कही थी। अब वह लिया या नहीं लिया वह बात अलग है। लेकिन इस देश में हमारी ऐसी कल्पना है। जैसा कि अभी आसाम के मेरे भाई ने कहा कि देहात में बड़ी दरिद्रता है, लोगों को खाना और कपड़ा नहीं मिलता तो फिर हम ज्यादा सहूलियतें कैसे ले सकते हैं। हो सकता है कि पिछले 22 सालों में हमने वह बात नहीं की लेकिन हमारी वह कल्पना चली आ रही है। अब जितनी तेजी से हम उसका इम्प्लीमेंटेशन करते रहेंगे वैसे होता रहेगा। इसलिए जो बिल माननीय सभासद मधु लिमये जी ने रखा है मैं उसका हार्दिक समर्थन करता हूँ। लेकिन एक बात मेरी समझ में नहीं आई कि जो हमारे जनसंघ के भाई हैं उनकी क्या प्रवृत्ति है और वे कहां जाना चाहते हैं? मैं उनकी जो भी स्पीचेज सुनता हूँ वह न तो एकोनामो बेसिस पर होती हैं और न समानता की बेसिस पर ही होती हैं। सौ साल पहले का जो जमाना था उसी जमाने के उनके विचार आज भी हैं। मेरी समझ में नहीं आता कि वे बार बार क्यों कहते हैं कि मिनिस्टर राज नहीं करते बल्कि आई सी एस राज करते हैं। हो सकता है कि घर में जमाखर्च रखने के लिए मालिक कोई क्लर्क रखे और मालिक कोई दूसरा काम करे लेकिन इसका मतलब यह तो नहीं होता कि वह क्लर्क ही घर का मालिक हो गया। मैं समझता हूँ इस तरह की बात बोलना डिमोक्रेसी के लिए अपमानजनक है। इसलिए ऐसा कहना ठीक नहीं है। जो आफिसर्स हैं, हो सकता है कि आने दो आने ज्यादा काम उन्होंने कर दिया या लालच से कर दिया लेकिन ऐसा कहना कि मिनिस्टर तो कुछ करते ही नहीं, ब्यूरोक्रेसी ही काम कर रही है, यह बात ठीक नहीं है। और मुझे तकलीफ होती है कि यह हम बार बार कहते हैं। ऐसा कहना ठीक नहीं है। उन्होंने कहा कि इस के बारे में सुप्रीम कोर्ट की राय ले लें। यहां तो प्रकाश पहले से ही है, अगर माननीय सदस्य प्रकाश लेना चाहें तो ले लें। लेकिन यह क्यों समझते हैं कि पार्लियामेंट में कोई ज्ञान ही नहीं है और सारा ज्ञान सुप्रीम कोर्ट में जो बैठे हुए हैं

[श्री तुलशी दास जाधव]

उन्हीं के पास है। जैसे वही क्राइस्ट के लोग हों। इस तरह सोचना और इस तरह की बात करना मेरी राय में डेमोक्रेसी का अपमान है।

आई सी एस लोगों के जो अधिकार और प्रिविलेज हैं वे कम हों, यह बात सही है, इस में दो राय नहीं हो सकती। लेकिन इस के साथ साथ मैं आई सी एस और आई ए एस के जो लोग हैं उन से एक प्रार्थना करना चाहता हूँ कि वह समझ लें कि अंग्रेजों के समय एक जमाना था जब अंग्रेज खुद को सुपीरियर मानता था। यही नहीं अगर किसी यूरोपियन बहन को कोई तकलीफ हो जाती थी तो उस के बदले में पूरे गांव को वे लोग मारते पीटते थे, और तकलीफ देते थे। इंडियन कोड्स में न जाने की उन को प्रिविलेज थी। लेकिन आज वह जमाना नहीं है। इसलिये आई सी एस लोगों को चाहिये कि वह देश के साथ चलने की कोशिश करें और ऐसा मान लें कि वह यहां के सब लोगों के साथ रहते हैं और उसी प्रकार आचरण करें। इसी में उन का भला होगा तथा उन की आगे आने वाली सन्तान का भी भला होगा। वह यह न मानें कि पालिया-मेंट के जो मेम्बर हैं वह समझने में कम हैं। मेरी उन लोगों से प्रार्थना है कि वह यह न सोचें कि सरकार उन के अधिकार छीन रही है इसलिये हम कम काम करें।

समय कम है इसलिये मैं अपनी बात समाप्त करता हूँ।

SHRI G. VISWANATHAN (Wandiwash): The Bill before the House is to delete article 314 from the Indian Constitution. I have been following the debate in this House and it seems to me to be a conflict between the status quo and social change. Some of the speakers to my right have argued that deletion of article 314 will be against the interest of our nation and that we should not abrogate the agreements and that they should continue. After 1947 and the coming into effect of our Constitution, we have abolished the zamindari system, the managing agency system and the

Government have agreed in principle to abolish privy purses and privileges. I do not know whether the Bill will come or not but they have agreed in principle. It is Tennyson who said: Old order changeth yielding place to new. We cannot go on saying that the status quo should continue; we have to move with times according to social changes.

When we discuss the deletion of article 314, we do not deny the services rendered by the ICS officers nor do we question their loyalty or patriotism. It is essentially a discussion whether we should have the privileges of these officers still in this country. It is not as if we in 1970 want to discontinue these privileges. Even when this article was incorporated in our Constitution, even in 1946, the founders of our Constitution argued against this article. Due to Sardar Vallabhbhai Patel's overwhelming support to this article, it was incorporated.

I would like to point out that no less a person than Mr. Ananthasayanam Ayyangar in the Constituent Assembly said that the Indian Civil Service is a Heaven-born service of the previous regime and it will continue to be a Heaven-born service for some time to come. Shri Ananthasayanam Ayyangar, I do not think, is a radical but yet he opposed this.

Again, I would like to point out that Dr. P. S. Deshmukh has also said in the Constituent Assembly as follows:

"It was well and good for these Constitutions which were framed by the British people or the British Parliament to have a clause like this. The Indians are framing their own Constitution for themselves. Under these circumstances, I do not think any guarantees of this nature were at all necessary."

This is what Dr. P. S. Deshmukh had said. Not only that, Mr. Mahavir Tyagi, who was also in the Constituent Assembly, said that almost all the vested interests like the princes and the zamindars have gone, and it is only the vested interests of the few civil servants that we perpetuate by guaranteeing their interests.



So, Mr. Chairman, this is not a new thing, because all these people have voiced their grievances. They were against article 314, but Sardar Vallabhbhai Patel silenced them by saying that it is bad workman who quarrels with his instruments. After all, though they were vociferous, they had to obey their undisputed leader, and they obeyed him, and the article was incorporated.

I do not think the ICS, whether they are retired or are still in service, would like to be an anachronism in this world, in this modern age. They would voluntarily opt to go and accept the decision of Parliament. I hope the Lok Sabha will take a decision, if not today, a few days later. We know the ICS people are very influential people and efficient people also. They are influential to such an extent that whenever an ICS Secretary and a Minister quarrel, we know what happens to the Minister. We know we had an example which came up in the House also, where a powerful ICS officer quarrelled with a Minister and the ICS man remained in the Ministry but the Minister was chucked out. That is the case of the ICS officers. I cannot blame them. It cannot be put squarely on them. It shows the weakness of the politicians also.

There are certain privileges which the ICS officers enjoy but which are not given to the IAS people. Mr. Lobo Prabhu was eloquent in saying that the ICS officers have worked under very dangerous and miserable conditions. We cannot deny it. But, at the same time, I would like to point out there are many hundreds of Indian Administrative Service officers who are working still, to this day, under the same conditions, in many of the villages and the remote corners of this country. So, I do not accept the argument that the ICS is superior in anyway to the IAS, except perhaps in some cases due to their vast experience not only in this country but in other countries as well.

The ICS officers cannot be prematurely retired by the Government; it is a privilege which does not exist for the IAS. Again, the ICS officers can

draw their annuity in sterling in the United Kingdom or the colonies at a fixed rate of £1,000 per annum. This is a privilege which they get. Again, if an ICS officer is working in a State Government, pending enquiry, the State Government cannot suspend him, whereas the State Government can suspend an IAS officer. If a State Government wants to suspend an officer who is in the ICS, it has to come to Delhi and request the Central Government to intervene and suspend that particular officer.

Is it wanted in these circumstances? I want the Government to take a firm decision and support this Bill. Whatever extra privileges which are not available to IAS officers are there, they should be terminated. I also request the existing serving ICS officers to accept the decision of Parliament. Mr. O. P. Tyagi of the Jan Sangh was arguing vehemently and saying, when there are a variety of privileges existing in the country, why should you single out this particular privilege of the ICS officers? That is true, all privileges have to be terminated. But that is not an argument against the deletion of article 314. One wrong cannot remedy another wrong. Without his knowledge, Mr. Tyagi argued in favour of this Bill. I hope the House will pass this Bill.

SHRI C. K. BHATTACHARYYA (Raiganj): Madam Chairman, the ICS was not designed to serve India, but it was designed to hold India for the service of Britain. That was the long and short of the whole matter. When we are dealing with this matter, we should keep this very important factor in mind.

SHRI P. K. DEO (Kalahandi): Mr. Dharam Vira Saved Bengal.

SHRI C. K. BHATTACHARYYA: In fact, even when they continued to rule, the Indian Civil Service acted something like imperium in imperia. In Calcutta, we knew that Bengal was being ruled by the Bengal Club, not by the Writer Building. The policy of the Government was formulated at the Bengal Club by the British civil servants who stayed there and at Writer Building only implementation was done. I do not know whether

[Shri C. K. Bhattacharyya]

Mr. P. K. Deo knew the Munition Board Case in Calcutta, after the first world war, which was withdrawn, and as a result of which, Sir Thomas Holland, the Commerce Member, had to resign. The entire civil service combined and revolted against the Government, but Lord Chelmsford stuck to his guns and the Commerce Member had to go to satisfy public opinion in India.

That is the way the ICS had worked in their own interest and in the interest of holding India for Britain. Mr. Lobo Prabhu used the expression 'steel frame'. I do not know whether he remembered the context from which it was taken. That expression was used by Mr. Lloyd George, the British Prime Minister, in a debate in Parliament, to let the people know how the British power was holding India. The expression he used was, "we hold India in the steel frame of the civil service". That was how the expression came. At that time, cartoons appeared in newspapers to show how Britain was holding India in the steel frame. This is the steel frame that was used from the beginning of British rule in India to hold India for Britain. The youngster was taken at the bottom and by the time he reached the top, his entire human feelings had been completely crushed out and he became part of the machine. That is how it worked. I can give an example. Sir William Vincent was the Home Member in the Viceroy's Executive Council after the first world war. He was known as one of the very redoubtable Home Members who used the machinery of the Government as an engine of oppression after the first world war. But this very person, when he was a Sessions Judge, was a completely different man. He had once in the course of his judicial career given a life sentence to a man. After awarding the extreme penalty of law, the Judge at once retired to his chamber, called the party and said, "I shall pay your expenses. You file an appeal against my judgment." That was the human element which moved the judge after he had given the extreme penalty of law. The very same person, when he became the Home Member of India, he was known as the person who was

driving the machine of the government with disastrous effect to the public life of India. This is the way the Indian Civil Service worked.

They drew upon the very cream of intellect of India and that was utilized to uphold the foreign government. That does not go very much to the credit of the Service.

I will give two or three more examples. During the nationalist movement in India we had some personalities who had been thrown out from the ICS or who left the ICS. If Shri Surrendranath Banerjee had not been thrown out of the ICS, the nationalist movement in India would not have been born, at least at that time, or it might have taken a different shape. Shri Aurobindo and Shri C. R. Das were rejected from out of the ICS. Shri Subhas Chandra Bose, who had earlier opted for the Civil Service left the service to serve India. The entire design of the whole machinery was to draw upon the cream of the intellect of the country and utilize the same to uphold a foreign government.

They worked as a class by themselves by developing a outlandish outlook. This, again, is not my compliment to them. This compliment to them was paid by Mr. Moon, who retired from the Punjab Civil Service, in a book entitled "**Strangers in India**". He says that even after having been in India for nearly two centuries, the Civil Service had remained a stranger, without understanding the public of India, without identifying with India, without securing their sympathy and without giving sympathy to them. He had suggested its termination. We retained Mr. Moon's service even after we achieved independence. He was sent, I believe, to Manipur or Tripura and he served Punjab also. In the book "**Strangers in India**" he very picturesquely describes how the Indian Civil Service had worked and how it has failed. His opinion was that it has completely failed and so he suggested its termination.

If my friends do not misunderstand me, I should say that the greatest beneficiaries of the transfer of power were the present holders of

the Indian Civil Service. Overnight, as soon as the British personnel at the top retired, they jumped up in grade and jumped up in positions which they might not have reached in their whole service tenure. They achieved that because of the transfer of power, which was achieved by the Indian freedom movement.

Even after achieving that position, the very training they had received stood in the way of their being made serviceable to India. I had a talk with one of the very senior ICS officer at that time. I asked him: "will you be able to serve India in the same way as you had served the British Government, when you were in their service?" He said "Mr. Bhattacharyya, you ask me to do exactly the opposite for which I have been trained. My training is that the order proceeds from the Viceroy to the Home Member, from the Home Member to the Home Secretary, from the Home Secretary to the Governor, from the Governor to the Chief Secretary and then the order comes to us. But now you are asking me to take the order from below." He was not trained at all for this. So, he asked: "how can we adjust ourselves to this position to which we find ourselves reduced after the transfer of power?" So, many of the difficulties that post-independence India faced were due to the incapability of the civilians to adjust themselves to changed conditions.

17.40 Hrs.

I shall not cite the names or put in examples of how some of the civilians had failed. These are known to all; I need not go into them.

The point was made that their services had to be retained. Certainly so. Their services had to be retained because the transfer of power came not by a process of revolution but by agreement and compromise. Because we had to take the power from the British by compromise, we had to retain the civilians. Had there been a revolution, the entire service structure would have been wiped away and a different cadre of service would have grown up from the people themselves. I wish that had happened. If that had happened, many of the ills

from which we suffer even now would not have been there. Somehow it had not happened.

I suggest to the Indian Civil Service personnel who still remain in service that the best thing they can do is to offer voluntarily to renounce the privileges that the Constitution has given to them. That will be the best solution of the entire problem. In that case Shri Madhu Limaye's Bill will not be necessary at all to be passed. If the Home Minister can give the assurance to the House that he has come to an agreement with the remnants of the Indian Civil Service that they are going to renounce the privileges they still enjoy, this Bill might be taken off the agenda.

श्री रवि राय : इस की कोई सम्भावना नहीं है ।

SHRI C. K. BHATTACHARYYA: If that is not there, I believe, something will have to be done so that the privileges that are still there in the Constitution and which have been enjoyed by them for a very long time, could now be brought to an end.

17.42 Hrs.

SHRI S. M. KRISHNA (Mandya): Mr. Chairman, Shri Bhattacharyya has given a fairly acceptable definition of the Indian Civil Service as it stood during the British regime. The trouble with some of our ICS officers and former ICS officers is that they sincerely believe that they are the godsent angels to this country as a result of which they must continue to enjoy certain privileges which have become out-of-date today. Times have changed and so long as we do not reconcile ourselves with the changed conditions in the country and round-about, certainly we will be isolated, we will feel frustrated and will continue to nurse a grievance against the entire system.

SHRI P. K. DEO: There is no quorum in the House.

SHRI S. M. KRISHNA: The debate must necessarily evolve.....

समाप्त महोदय : घंटी बजाई जा रही है—  
अब कोरम हो गया है । माननीय सदस्य अपना  
भाषण जारी रखें ।

**SHRI S. M. KRISHNA:** I was at the point that the debate must serve a very useful purpose in the sense that the administrative set-up in this country needs to be revamped. Having that in mind the Administrative Reforms Commission has flooded the country with a series of reports and the Government of India have been pondering over some of the reports at least.

For that matter, none of us questions the *bona fides* of the Indian Civil Service personnel. They have contributed to the country and they have contributed to the efficient functioning of our administrative set-up. Even today, there are certain men who have been making very valuable contribution in public life. But that is no excuse or there is no reason or logic why we should continue with the extra, additional, special privileges that have been given to only a select band of officers in the Indian Civil Service.

I recall with great pride that some of our officers in the Indian Administrative Service are second to none either in their efficiency or in their competence or in their knowledge-ability. They are second to none to any of the renowned Indian Civil Servants. Many of us can take a pride that a new dedicated, enthusiastic, set of young men and women who have been recruited in the Indian Administrative Service, in the Indian Police Service, in the Indian Foreign Service, have been contributing to a reasonably good administrative set-up in the country.

Let me underline the fact that an honest, competent and dynamic service is a *sine qua non* for effective governance of the country. Goods will not be delivered so long as the civil service is frustrated or the civil service is burdened with certain inequalities. Today, there is an anomaly that there are a handful of officers who have been getting special privileges whereas, other things being equal, the other officers also ought to enjoy the same benefits and privileges that are being enjoyed by a handful of people.

I must congratulate Shri Madhu Limaye not only for the Bill that he has moved in this House but also for his physical presence in the House after the disastrous episode in which he was involved. I welcome him back in the Lok Sabha and I heartily support the deletion of article 314. I would commend it to the Government also to support this Bill so that it could become a law very soon.

**SHRI INDER J. MALHOTRA** (Jammu): Madam Chairman, at the very outset, I welcome this Bill which has been brought before this House by my hon. colleague, Shri Madhu Limaye.

Much has already been said about the role of the I.C.S. personnel before Independence. What we are really concerned with today is about their role after Independence, their present role and what positive contribution they can make to the administration in the coming future. It is wrong for anybody to have an impression in the mind that these I.C.S. people are being victimised. Why I welcome this Bill is because this Bill does not come, in any way, in conflict with the basic policy decisions taken by this Government for the removal of special privileges, inequalities, disparities, existing in every sphere of the life of the country.

I was really shocked to hear the speech of Shri Om Prakash Tyagi when he tried to make out a point that in this country the Constitution grants fundamental rights to people who govern this country.

When we have a democratic system functioning in this country, still trying to think that only the administrative machinery is supreme in this country is wrong. As far as those persons who believe in democracy, persons who believe that with a democratic method, socialism will be brought in this country, we shall never tolerate giving supremacy to the administration in this country. It is a very simple phenomenon that when we have this policy of removal of special privileges existing in every sphere of life of the country, it is a logical conclusion that the first one to go should be the privy purses and privileges of princes. The second is

the ICS people. It is absolutely wrong to tolerate this kind of arrangement in our administrative system that even after 23 years of Independence, the Indian Administrative personnel, which service we created after Independence, who are drawn with the country's orientation, who come from the villages, who come from every nook and corner of this country, should be treated as a second class administrative service. Persons who were drawn by the British, persons some of whom might have served this country well even before Independence, but I am aware of the examples where after Independence, what kind of vested interests they have created in the administrative machinery, what kind of harm they have brought to the efficient working of the administrative machinery at all levels.

Keeping in view these points and these arguments, it becomes absolutely necessary for us to merge this ICS Services with the Indian Administrative Service. I will go one step further. It is not a question of only removing their special privileges to which they are entitled. Even the name of the Indian Civil Service should be changed into Indian Administrative Service and these officers should be merged on the equal basis, on the equal scales, on the equal privileges and on the equal rights which are now being given to the Indian Administrative Service. They should be entitled to only those rights.

I would also like to point out that when we talk about the merger of the ICS with IAS, the same thing should be done as far as IP officers. They should be merged with the IPS. As I pointed out in the beginning, there will be no legal difficulty about this when we have taken a basic decision to remove all these privileges. We have amended our Constitution so many times and if it is required to bring out another amendment to the Constitution, we should not shirk. I am confident and I am very hopeful that this House will never shirk in its duty to amend the Constitution to remove these last vestiges of a colonial rule.

In the end I would like to impress upon the Government that since this Bill does not in any way come into conflict with the basic decision taken by the Government, the Government should accept in principle as far as the Bill is concerned and if it is required to bring out a comprehensive legislation before this House, whether in the form of an amendment of the Constitution or some other legislation, Government should come forward with that.

With these few words, I support this Bill.

**श्री राम सेवक यादव (बाराबंकी) :** सभापति महोदय, यह जो संशोधन माननीय मधु लिमये जी ने रखा है, मैं इस का समर्थन करता हूँ। अभी इस सदन के कुछ माननीय सदस्यों ने और उन में से श्री लोबोप्रभु जी ने आई० सी० एस० अफसरों के गुणों की चर्चा की। मैं उस में ज्यादा नहीं जाना चाहता, लेकिन मैं यह कहूँगा—सोना बहुत कीमती होता है, हीरा बहुत कीमती होता है, लेकिन क्या सोने और हीरे से बन्दूक का काम लिया जा सकता है ? क्या ट्रैक्टर का काम उस से लिया जा सकता है ? ठीक उसी तरह से मैं कहूँगा—वे गुणवान हो सकते हैं, लेकिन उन से हिन्दुस्तान में जनतन्त्र और समाजवादी व्यवस्था के काम को चलाया ही नहीं जा सकता, क्योंकि ये आई० सी० एस० अफिसर एक विशेष काम के लिये इस्तेमाल किये गये थे, विशेष काम के लिये उन की सेवायें ली गई थीं, वही उन का काम था, वही उन की परम्परायें थीं, बल्कि मैं तो कहूँगा कि सेवा का जो शब्द आया है, उन के काम को देखते हुए इस शब्द के साथ ज्यादाती होगी, क्योंकि उन का काम सेवा नहीं था, उन का काम अंग्रेजों की ताकत को यहां बनाये रखो, खुद यहां की जनता पर हुकूमत करो ठाठ-बाट और शान-शौकत से जिन्दगी बिताओ—यह उन का मकसद था। मैं किसी व्यक्ति विशेष आई० सी० एस० अफसर की बात न कर के, एक आम बात उठा रहा हूँ। मैं नम्र निवेदन करूँगा कि सुभाष चन्द्र बोस जैसे व्यक्ति ने देश प्रेम में उस नौकरी को छोड़ा, उसी तरह से कम से

[श्री राम सेवक यादव]

कम बदले हुए जमाने को देख कर वे भी कुछ सुविधाओं को छोड़ कर देश प्रेम का प्रदर्शन करते, तो पता चल जाता कि सचमुच देश प्रेम है या नहीं है।

मैं एक मिसाल देना चाहता हूँ—किसी का नाम नहीं बतलाऊंगा। उत्तर प्रदेश में एक आई० सी० एस० कमिश्नर हैं। आप जानते होंगे कि इन आई० सी० एस० अफसरों की पढ़ाई कहाँ होती थी—लन्दन में ये लोग पढ़ने जाते थे और लन्दन में या विलायत में आप जानते हैं

17.55 hrs.

[MR. DEPUTY-SPEAKER in the Chair.]

कि मनुष्य मनुष्य में कितनी समानता है। लेकिन यहाँ हम ने क्या देखा, ये लोग वहाँ से क्या पढ़ कर आते थे—मैं उस कमिश्नर की बात कह रहा हूँ— वह कुर्सी पर बैठे हुए थे और उन का चपरासी अपने हाथ से उन को भोजन पहना रहा था। यह है चरित्र आई० सी० एस० अफसर का। इस लिये आज जो हम निपुणता और कुशलता की चर्चा में चले जाते हैं, उस में नहीं जाना चाहिये और मैं तो यह कहूँगा कि इस समय कितने आई० सी० एस० अफसर हैं, सरकारी नौकरी में शायद 80-90 होंगे और इस देश की आबादी कितनी है—55 करोड़। 55 करोड़ में से सिर्फ 90 आदमी निपुण और कुशल हुए और बाकी निपुण और कुशल नहीं हुए, तो वह देश तो चल ही नहीं सकता। इस लिये यह कहना कि वे निपुणता, कुशलता और योग्यता के स्वरूप हैं, अवतार हैं, इस को कोई बुद्धिमान आदमी, समझदार आदमी मान ही नहीं सकता। फिर यह भी सोचना चाहिये कि पूरे देश की कुशलता और निपुणता बढ़े या मुट्ठीभर लोगों की कुशलता और निपुणता बढ़े? अगर देश की कुशलता और निपुणता बढ़ती है तो क्या होगा? देश सचमुच ताकतवर बनेगा। लेकिन यदि आई० सी० एस० या आई० ए० एस० या आई० पी० एस० लोगों की कुशलता और निपुणता रहेगी, तो मैं कहूँगा कि बड़ी जमीन के घरानों से आये, बड़े

कल-कारखानों के घरानों से आये, पिछले डेढ़-दो हजार वर्षों की सामाजिक विषमता के कारण जो लोग ऊपर रहे हैं, उन घरानों से आये हुए लोगों का ही आधिपत्य, एकाधिकार चलता जायेगा और फिर जनतन्त्र या समाजवाद की बात करना मखौल और मजाक हो जायेगा। अगर इस दृष्टि से आप नहीं सोचते हैं तो मैं समझता हूँ कि आप जनतन्त्र और समाजवाद की केवल मौखिक आरती उतारते हैं, आप के मन में समाजवाद लाने की बात नहीं है।

क्या गलती की—1947 के बाद? 1947 के बाद अगर कोई विशेष गलती हुई तो यह गलती हुई कि इन पुराने नौकरशाहों को उसी तरह से जारी रखा गया। जो नौकरशाह जनतन्त्र और समाज-वाद तो दूर, स्वतन्त्रता की लड़ाई के, हमारी आजादी के दुश्मन थे, उन्हीं के हाथ में हुकूमत की बागडोर रही। एक दफा डा० लोहिया और जवाहर लाल जी में बात हुई। जवाहर लाल जी ने आई० सी० एस० अफसरों की बड़ी तारीफ़ की—अगर हमारी आवाज उधर पहुँच रही है तो शायद कोई माननीय सदस्य कोट भी कर देंगे कि देखो नेहरू साहब उन की कितनी तारीफ़ कर गये हैं—लेकिन डाक्टर साहब ने कहा—क्या कह रहे हो? आई० सी० एस० अफसर काबिल हो सकता है, मैं मान सकता हूँ। लेकिन अगर आई० सी० एस० आफिसर और कांग्रेस का चवन्नी मेम्बर—दोनों में तुलना करो तो आजादी की लड़ाई का आज़ार कौन है? चवन्नी का कांग्रेस मेम्बर होगा या आई० सी० एस० का क्लैक्टर होगा— इस में चुनाव करना होगा। आज हम जनतन्त्र लाना चाहते हैं, देश में समाजवाद स्थापित करेंगे, हम चाहते हैं कि कल कारखानों की पैदावार बढ़े, लेकिन यह चीज आई० सी० एस०, आई० पी० एस० या आई० ए० एस० के लोगों के द्वारा इस तरह के गैरबराबरी के नौकरों के द्वारा हम कभी ला ही नहीं सकते हैं।

मैं कहूँगा कि आप संविधान को देखें—मैं इस सरकार को चार्ज करता हूँ कि इस सरकार पर आरोप लगाता हूँ—हमारे घर-मंजी यहाँ नहीं बैठे

हैं, कानून मंत्री तो हैं, सरकार ने अब तक इस तरह की विशेष सुविधायें संविधान में क्यों बना रखी हैं ।

आपने अपनी तरफ से क्यों इन 22 सालों में नहीं हटाया ? आज कहां कहां विशेष सुविधायें हैं ? आई० सी० एस० अफसरों के लिये विशेष सुविधायें हैं । भूतपूर्व नरेशों के लिए विशेष सुविधायें हैं । केन्द्र की ताकत बढ़े इस लिये आपने ए, बी, सी, डी किस्म के राज्य बना रखे हैं । आज भी आन्दोलन चल रहे हैं । प्रधान मंत्री के निवास-स्थान को हमारे मणिपुर के भाई घेरे हुए बैठे हैं । एक तरफ ए टाइप, बी टाइप, सी टाइप और डी टाइप के राज्य हैं और दूसरी तरफ ए वी सी डी भाषा भी है और दोनों आज भी कायम हैं । ये दोनों विशेष सुविधायें संविधान में मिली हुई हैं । ..... (व्यवधान) .....

18.00 hrs.

उपाध्यक्ष महोदय, संविधान के डाइरेक्टिव प्रिन्सिपल्स में पंचायतों की स्थापना की कल्पना है, लेकिन क्या आज सचमुच में पंचायतें शासन की इकाई हैं ? क्या उन को कोई अधिकार हैं ? वह भी असमानता है । आज मधु लिमये जी यहां पर चोट खाये हुए मौजूद हैं, उन की भावना और दर्द को वही समझ सकते हैं । लेकिन मैं चाहूंगा कि सदन भी उस को समझे । प्रदर्शन यहां क्यों आया था ? वह यहां पर मांग कर रहे थे कि हिन्दुस्तान के संविधान में बुनियादी तौर से तबदीली करने के लिये एक संविधान निर्मात्री सभा बनाई जाय । क्योंकि एक बार में ही जितनी भी गैर-बराबरी की चीजें हैं उन को खत्म किया जा सके और जनतन्त्र तथा समाजवाद को मजबूत करने वाली चीजों का समावेश हो सके । लेकिन इस जन्तन्त्र में हम को मिला क्या ? हमारी सधुवाइन प्रधान मंत्री सधुवा गई हैं । उन्होंने हम को लाठी डण्डे दिये, एक की तो जान ही चली गई और उस के बाद आंसू बरसे जा रहे हैं । लेकिन फिर भी उस का मतलब यह है कि एक भी जिम्मेदार अधिकारी को हटाया नहीं जा रहा है, केवल मौखिक सहानुभूति दिखाई जा रही है । ..... (व्यवधान) .....

उपाध्यक्ष महोदय, हम को ताज्जुब है कि इस देश में समाजिक दृष्टि से हजारों सालों से उपेक्षित भूखे नंगे लोगों को विशेष सुविधायें और विशेष अवसर की जरूरत थी, लेकिन संविधान में उलटी व्यवस्था की गई, जो पहले से ही आगे हैं, उन को विशेष अवसर और विशेष सुविधा दी गई । इस तरह से हम उल्टी दिशा में चलते रहे । इसी लिये हम ने मांग की कि नये सिरे से संविधान का गठन हो और उस में समाज का जो पीड़ित, कमजोर और उपेक्षित अंग है उस के लिये विशेष सुविधा और विशेष अवसर की व्यवस्था की जाय और जो पहले से ही एकाधिपत्य जमाये हुए बैठे हैं उन के हाथों से अधिकार छीना जाय तथा उन को समाज के दूसरे अंगों के समानास्तर पर लाया जाये । क्योंकि अगर यह नहीं होता है तो फिर इस का कोई मतलब नहीं है । केवल समाजवाद के नारों में काम नहीं चलेगा ।

हमारे लोबो प्रभु जी ने कहा है कि अनुच्छेद 314 को निकालने से काम क्या चलेगा क्योंकि करार खत्म करने के लिये कानून बनाना पड़ेगा लेकिन शायद वे भूल जाते हैं कि इस अनुच्छेद के रहते हुए करार वाला विधेयक आ नहीं सकता है इसलिये यह कदम उसी दिशा में है और उनको कह देना चाहिये कि उसे पास करो ताकि विधेयक आ जाये, तभी मैं इस बात को समझ सकता हूँ वरना नहीं समझ सकता । इसलिये मैं कहूंगा कि यह विशेष अवसर खत्म हो और जिनको सचमुच में विशेष अवसर मिलने चाहिये उन्हीं को विशेष अवसर दिये जायें । मैं मधु लिमये जी का शुक्र-गुजार हूँ और इस संविधान संशोधन विधेयक का परे दिल से समर्थन करता हूँ और सदन की भी ऐसी ही इच्छा है इस लिये मैं सरकार से अनुरोध करूंगा कि वह खुलकर खड़े होकर कहे कि हम इसको मानते हैं और दूसरे दिन लाकर इसको पास कराकर इस दिशा में आगे बढ़ जायें तो सचमुच में कुछ काम हो सकेगा ।

SHRI BAKAR ALI MIRZA: Are we going to get some chances?

MR. DEPUTY SPEAKER: Now we have taken almost four and a half

[Mr. Deputy-Speaker]

hours in this Bill. I am in a difficulty. I would like to be guided by the House as to what I should do.

**SHRI N. K. SANGHI (Jodhpur):** Give five minutes to each Member; it is an important Constitution Amendment Bill.

**MR. DEPUTY-SPEAKER:** Yet there is a long list of Members wanting to speak. From the Opposition, we have Shri R. S. Shastri, Shri T. Viswanatham, Shri Sheo Narain, Shri Bakar Ali Mirza and now Shri Basu also wants to speak. From the Congress side, there are another four or five on the list. There should be an end. We should fix up the time by which we must complete the debate. Next Shri P. K. Deo's Bill is there. It has been categorised 'A' by the House and it has to be taken up. We have to allow him to move it. How am I going to proceed? There are already ten members to be called before I call the Minister.

**SHRI BAKAR ALI MIRZA:** You give chance to the same Members every time. That is the trouble.

**SHRI TENNETI VISWANATHAM:** (Visakhapatnam): The question before us is not whether the privileges of a particular category of officers should be retained or discontinued. The real question is whether the guarantees embodied in the Constitution should be respected or not. Let us not, therefore, be guided by the sentimental reason that we are opposed to the ICS. I myself was a victim of the vagaries of the civil service and I can underline everything that has been said against it. But I would be doing injustice to myself and to this House if I were to take my stand towards the ICS from our personal experience, past or present.

It is true the ICS was meant for the perpetuation of the British Empire. Lal Mohan Ghose, as President of the Indian National Congress, had said that the man who had gone to England for the ICS was a man lost to India. All this is true. Every argument adduced here should have been adduced with greater vigour at the time art. 314 was being considered. We were not there; our predecessors were there. Their voice against the

retention of these privileges was not strong and the majority passed it and it was embodied in the Constitution.

Now the guarantees given to the people are in the preamble and directive principles. Article 314 also came in simultaneously. There is no use saying circumstances have changed. It is to provide against changing circumstances, that the guarantee is embodied in the Constitution. We are bound down by our word of honour. We cannot say we shall not stick to our word. It is not a question of the ICS. It is a question of our pledged word. If we do not stick to it, what would be the reaction in the country for the future? Imagine what would be the reaction if guarantees embodied after deliberate and deep discussions in the Constituent Assembly and the Provisional Parliament are not honoured by us just twenty years afterwards? What would be the effect on public morals? What I am personally concerned, aged as I am, is more its impact upon the public life of this country rather than its impact upon 80 or 87 officers. It is true they are enjoying certain privileges. It is because Parliament agreed to them and it was so written into the Constitution. If our elders in a fit of generosity gave these privileges to them and embodied them in the Constitution, is it right for us now to say 'No' they were wrong; we shall break our word?

I shall not do it even if the whole House combines to abrogate Article 314 in this way. It is wrong in principle. It is because I have got greater regard for public morals in this country not only for today but for the future to come that I am opposed to the Bill in its present form. After all, Parliament cannot pass an Act even to abrogate a contract that is entered into. Some people think that law is greater than ethics, but I think actually law is only a part of ethics. If we make guarantees and then say that we are not bound by them, our future generations will say the same thing. Not only that. What will people in the States and everywhere say?

I shall give a small example. As the Chairman of the Working Group of the Life Insurance Corporation I



was taking evidence. The General Secretary of the All India Life Insurance Employees (Class III) was giving evidence. He was saying that computers should not be introduced as it would affect their service. I pointed out that the Finance Minister had given an assurance on the floor of the House that there would be no retrenchment if computers were introduced, and so I asked him why he can not agree. Do you know what he said? He said, "Yes, what is the value of the Finance Minister's assurance on the floor of the House. Today there is no value for a guarantee embodied in the Constitution." That is the answer given by some of the employees of our own Government. Such is the bad effect of withdrawing a word that is given. Therefore, I am more interested in the impact it will have upon the society and our future life and our general conduct.

Breach of faith or breaking a constitutional guarantee is sometimes mistaken for progressivism. I am with those who are asking for equality, I go the whole hog, in that there is absolutely no difference, but I say that after deliberate consideration this guarantee was given to them. They, the ICS men, have not come to me and I am not pleading on their behalf, but I am pleading for constitutional ethics and the proprieties which Parliament should observe. Parliament is the most powerful body in India today. I think this Parliament is enjoying greater power and greater prestige than even Shri Rama or Shri Krishna enjoyed in the olden days, but shall we use this great power and prestige to break a guarantee which our predecessors have given and embodied it ceremoniously in the Constitution? That is the point which I want to impress upon you. Otherwise, I am not interested one way or other in the Bill.

**SHRI N. K. SANGHI (Jodhpur) :** I rise to oppose the Bill of Shri Madhu Limaye. I am an admirer of Shri Limaye and of the radical social policy that he has been championing, but somehow or other I have not been able to see eye to eye with him in regard to this Bill.

In the Statement of Objects and Reasons he says:

"In a society wedded to the democratic ideals of equality and social justice, special privileges and vested rights, no matter whether of ex-rulers, bureaucrats, capitalists or Ministers have no place."

I agree with this that the privileges enjoyed by the various sections of society have no place in our new society, but the question is, when we consider the privileges of the ICS or any other section of society, what about the privileges of the Ministers, of the Members of Parliament, of the Members of the Assembly and other politicians? There is a national debate going on and everybody is feeling that we are amassing privileges for ourselves, but when it comes to others we have double standards.

I would not have thought of speaking on this Bill, but when I got the hand-out this morning from the Home Minister, I went through it carefully to find out what are the privileges that they enjoy which are not known to us. We find they have a slightly higher pay, approximately Rs. 500 more than what the IAS get, they have an extra pension of Rs. 250 per month, and they have an extra lease of three years over the IAS service and certain other facilities like medical facilities, etc.

Is it for these reasons that we want to take away those privileges? How far shall we be doing a good service? After all it is not going to make a big difference. Once these people retire, we have to man this position by different services and still incur all this expenses. I am against moving for an amendment for deletion of article 314 of the Constitution in this way. It is a different matter if we find that the ICS men have not behaved in the manner they ought to have. Then we can certainly take them to task; we can suspend them for dereliction of duty; if they have committed any crime we can take them to task and bring them to book and punish them. But bringing in a Bill like this will not

[Shri N. K. Sanghi]  
serve the purpose which we are agitating here. While talking about the privileges we have discussed all this and so much has already been said on behalf of these officers. The ICS men came to us after Independence from the British rule. We were certainly agitated about the British rule. We have seen many freedom fighters who have laid down their lives when the freedom struggle was going on. After Independence we set things right and we have given many facilities to the freedom fighters. Similarly, the ICS men were also given the option whether to continue in Indian service under the independent Republic or to make way for the others. I feel that those officers who left us at that time were certainly un-Indian people. All the others who joined us in this service cannot be charged of being un-Indian. They are as much part of Indian life; and one can say that they have tried to be as patriotic as any one else, and in service understand the aspirations of people and carry out the policies of the Government that we lay down from time to time.

Today the word 'privilege' has become a red rag to us. When we think of the princes, of course as a class they have outlived the times and possibly we have finally, decided to do away with their privileges. So far as the privileges of the ICS are concerned, we have to consider this point in a different context; we have to look at the historical background and their present performance. Out of 54 public sector undertakings, we find in 45 undertakings ICS men have been reappointed in service. If they had failed in their duty, if they had not carried our message to the masses, we had no reason to take them back in these public undertakings; we should have done away with them. Instead we retain them as ambassadors and as our officials to carry our message to the people inside and outside India, we retain them as Governors. We have to remember the situation in the country. Those who retired have got cushy jobs and handsome emoluments compared to those persons who

are under service now. They had been given much higher salaries than what the ICS people are being given now.

While talking about the privileges, I remember that Shri Madhu Limaye raised a matter of privilege in this House a few days back when a case was filed in the Supreme Court; he felt that the privileges of Members had been affected when the case regarding Shankaracharya was filed. He knows very well that when these cases are filed they are registered with the registrar and notices are issued to the persons concerned to appear either personally or through lawyers and even in case they do not appear, it would be decided on merits. Most of these cases when they are filed do not go to the courts until the case is placed before them. In such cases we felt that our privileges were hurt. Merely because these cases had been registered in any court of law or the Supreme Court, we raised it here; we are so hypersensitive about our privileges we must have equally high regard for the privilege of others also. If he comes with a Bill to abolish privileges of any person wherever he is, in whatever position of life he is placed, that would be the right course than talking about the privileges of only a section. I heard Mr. Kundu saying the other day that when those officers were appointed to the public sector undertakings they were making swimming pools and bungalows and other things and did not consider the better working of the public sector undertakings..... (Interruption). If such instances have come to the notice of the hon. Home Minister, I request him to take action; wherever these ICS officers have failed in the performance of their duties, wherever they have not carried our message to the people, it is proper that they are brought to book; if they had no social commitment and no interest in social development they should be taken to task. I personally feel that we cannot deal with this matter like this. Just doing away with these things in the case of ICS officers would demoralise the services as a whole it is

ICS today; it will be IAS tomorrow. India is a vast country and we need officers to run the administration and we are creating new cadres and we are increasing our staff. All this increases bureaucracy. We want them to behave; we like them to behave like servants of the people to carry our message to the people, and to work for the objectives for which we are here. What about the privileges of the common man?

In the Constitution, we have guaranteed that the common man will have at least one square meal a day to eat. We have guaranteed that he will have a house to live in. We have guaranteed that he shall have employment. But what is happening in this country? (*Interruption*). Millions and millions of people in this country are hungry today; millions have not even a single-room tenement. Millions of people have no jobs. The strength of our unemployed people—their numbers—is increasing. It is these basic factors, it is these vital necessities of the common man that we have to look into, and it is in this aspect that we shall have to look into all these privileges. I think that will be the proper thing for us to do.

Now, when we have reached that stage, then there can be no valid reason for keeping any of these privileges, whether the privilege is for these people, for us the politicians or for the Ministers. I would like to draw your attention to one thing: what happens to the Ministers? As for example, what about their telephone bills? Every month we see in the papers that their telephone bill is Rs. 70,000 or Rs. 1 lakh. We would like also to ask one thing: you have such a concession; you have duties cast upon you. you have various important matters to be attended to. If that be so, why not keep a Log-book for the telephone calls that you are making? It is a heavy expenditure at the cost of the common man. Is it really worth while? So, these are a bit larger subjects to be considered.

As far as this ICS is concerned, it is already a vanishing tribe. They are on their way out. We have hardly a 100 people. It is not for the ICS that we are talking of, but it is for the whole of the services who have to carry on their work to the people whom we represent in Parliament, as long as they do their duty. I think we will be failing in our duty today to say that the privileges of the ICS are to be removed.

**श्री शिव नारायण (बस्ती) :** उपाध्यक्ष महोदय, श्री रामसेवक यादव ने ठीक कहा है कि यह लोग मोजा नहीं पहन पाते हैं, ठीक से कोट नहीं पहन पाते हैं आई सी एस लोग, और गांव का पटवारी जो लिख देता है वही सुप्रीम कोर्ट तक जाता है। उन का काम है पटवारी के लिखे हुए पर सिर्फ दस्तखत कर देना। पेशकार सारी फाइल ठीक कर के, नोट तैयार कर के फाइल उन के सामने रख देता है। वह उस को पढ़ता जाता है और वह सुनते जाते हैं। इतना ही उन का काम है जिस के लिए उन को इतनी लम्बी तन्ख्वाह दी जाती है। जो गवर्नमेंट हमारे सामने बैठी हुई है वह ऊपर से ही समाजवाद का नारा लगाती है, सोशलिज्म का नारा लगाती है। सोशलिज्म में 1 और 10 का रेशियो रक्खा गया है। बड़े बड़े विद्वानों ने कहा है कि 1 और 10 का रेशियो लागू किया जाना चाहिए। मैं कहता हूँ कि 10 प्वाइंट प्रोग्राम आप ने लागू किया आप उसको इंट्रोड्यूस करें, हम आप के साथ हैं, हम तुम्हारे खिलाफ नहीं हैं, लेकिन जो कहें वह करें। उन के पास आई सी एस का बड़ा भारी ब्रेन था, लेकिन उन्होंने क्या किया? गांव की एक सड़क भी उन्होंने नहीं दिया मुझे को। बी डी ओ एक दिल्ली से लखनऊ को मेरे साथ फर्स्ट क्लास में आ रहा था, वह अमरीका से ट्रेन हो कर आया था, मैं ने हाथ जोड़ कर कहा कि न तो मैं उन की बेईमान कहता हूँ और न तुम को बेईमान कहता हूँ। केवल एक सवाल है। एक गांव से ले कर दूसरे गांव तक सड़क बनवा दो। लेकिन वह भी नहीं हुआ।

[श्री शिव नारायण]

श्री मधु लिमये ने जो प्रस्ताव रखा है वह बड़ा सुन्दर है। आज अखबार में पढ़ा कि गवर्नमेंट उस पर एग्रीएबल है, कैबिनेट ने तय किया कि हम मान लेंगे। लेकिन मैं चाहता हूँ गवर्नमेंट डाज न दे कि पहले तो छपवा दिया और बाद में विशङ्कु की तरह से इस मामले को लटकाती रहे। आई सी एस के लिये बड़ी इज्जत थी पहले। सरदार पटेल ने भी किया, मैं भी करता हूँ। बहुत अच्छे अच्छे आई सी एस रहे हैं, ईमानदार रहे हैं जिन्होंने हमें रास्ता दिखलाया है। श्री कामत रहे हैं, सुभाषचन्द्र बोस रहे हैं, बहुत से लोग थे जो सिविल सर्विस में थे, ईमानदार हिन्दुस्तानी थे, उन्होंने मुल्क की सही खिदमत की आज मैं कहना चाहता हूँ कि मुल्क की ज्यादा से ज्यादा खिदमत करने के माने यह है कि गवर्नमेंट का जो मिशन है, सोशलिज्म का जो नारा दिया है इन्दिरा गांधी ने उस में वह कोआपरेट करें, एग्जाम्पल सेट करें। मैं कोई दबाव नहीं डालना चाहता, लेकिन एक मौका आया है लायलटी दिखलाने का। उन को देश के हित की बात सोचनी चाहिये और इस को फौरन इम्प्लमेंट करना चाहिए ताकि हिन्दुस्तान के लोग समझें कि जो हमारे आई सी एस हैं उन के पास ऊँची बुद्धि है, ऊँचे विचार हैं। ऊँचे विचार का अर्थ यह है कि अगर कोई अच्छा काम हो तो उस के लिए वह देश को सही सलाह दें ताकि देश की उन्नति हो। दुनिया की उन्नति होती चली जा रही है और हम गड्डे के गड्डे में जा रहे हैं, कोई रूस की बात लाता है, कोई अमरीका की बात लाता है।

मैं दो साल पी ए सी का मेम्बर रहा हूँ। हम ने होम मिनिस्ट्री और रेलवे विभाग के डिपार्टमेंट्स की जांच की है और देखा है कि कितनी कीमत के आई सी एस लोग हैं। मैं नाम नहीं लेना चाहता, मैं ने सवाल पूछा तो उन्होंने कहा कि आई एम अशेम्ड आफ दैट। (अध्यापक) आज तो स्थिति यह है आज जो कुछ पटवारी लिख देता है, घुइलाला जो दस्तखत कर दे वह सुप्रीम कोर्ट तक जाता है। इस में उन की

कोई विशेषता नहीं है। मैं मांग करता हूँ कि जो प्रिविलेज हैं आई सी एस लोगों के उन को खत्म किया जाये। मैं मंत्री महोदय से प्रार्थना करता हूँ कि श्री मधु लिमये का जो प्रस्ताव है उस को वह ऐक्सेप्ट करें।

इन शब्दों के साथ मैं इस का समर्थन करता हूँ।

**श्री रघुबीर सिंह शास्त्री (बागपत) :** उपाध्यक्ष महोदय, सन् 1947 में जब हमारे देश से अंग्रेज गया तो हमें कुछ ऐसा अटपटा समाज दे गया कि देश में कहीं राजे महाराजे खड़े थे, कहीं जमींदार खड़े थे, कहीं साम्प्रदायिक नेता खड़े थे, कहीं रायबहादुर, सरकार बहादुर और अफसर खड़े थे। हमारे समाज का स्वतन्त्र रथ चलने लगा और देश के संचालकों के मन में यह तीव्र लालसा थी कि स्वतन्त्र समाज का रथ निर्वाध रूप से चलना चाहिये और बहुत तेजी के साथ चलना चाहिये। इसलिये उस वक्त मार्ग में जो भी अड़चनें थी हम ने उस को धीरे धीरे हटाना शुरू किया। सबसे पहले हम ने जो 600-650 राजे थे उन के ताज उतरवा कर रख लिये और कह दिया कि आप नये समाज में फिट नहीं हो सकते हैं। हम को नया समाज बनाना है, दो चार सौ या हजार पुराने दकियानूसी चीजें, दकियानूसी शान, दकियानूसी दरबार और दकियानूसी कुर्तियों पर बैठे लोग इस समाज में फिट नहीं हो सकते। इस लिये युग का अनुरोध है कि आपको समय के साथ बदलना चाहिए, और अगर आप बदलना नहीं चाहते तो हम आप को बदलने पर विवश करेंगे।

इसी तरह से हम ने जमीनदारों से जमीनें छीन लीं, राय बहादुर, खान बहादुर और अफसरों से हम ने कहा कि आप अपनी उपाधियां छोड़ दें। यह सब कुछ होने के बाद भी हमारे यहां अब केवल एक प्रतीक बच गया है हमारी पुरानी दासता का, और वह प्रतीक है हमारे आई सी एस अफसर। राजे महाराजे खत्म हो गये, जमीनदार खत्म हो गये, सब चीज खत्म हो गई, जब इन के बदलने की बात आती है तब मैं नहीं समझ पाता कि क्यों संकोच होना चाहिये। यहां कहा जाता

है कि सरदार पटेल ने संविधान सभा में उन की बड़ी प्रशंसा की थी और उन की उपयोगिता पर बहुत कुछ बातें कही थीं। मैं मानता हूँ कि उस समय की परिस्थितियाँ रही होंगी, परन्तु आज 23 वर्षों के बाद जब देश में पहली पीढ़ी आ गई है, हमारे देश की औसत आयु 50 के आस पास है, एक जाति की आधी आयु समाप्त हो चुकी है 23 वर्षों के बाद भी, नई पीढ़ी के आने के बाद भी, जाति की आधी आयु समाप्त हो जाने के बाद भी हम उसी लीक को पीटते रहें यह कहाँ तक ठीक है ? यह प्रगति का युग है, एक एक मिनट में दुनिया बदल रही है, समाज बदल रहा है, इस बदलते हुए समाज के साथ हम भी पैर मिला कर चल सकें इस के लिये इस बात की कड़ी आवश्यकता है कि जो चीजें इस तरह की प्रतीक के समान हैं उन को हम हटायें। इस लिये उस समय हमारे नेताओं ने जो कुछ कहा वह उस समय की परिस्थितियों में कहा होगा। उस समय की बात समाप्त हो गई। उस समय की कही हुई चीज कभी भी शाश्वत और सनातन नहीं बन सकती। राजनीति में कोई सिद्धान्त और निर्णय शाश्वत और सनातन नहीं होते कि हमेशा उसी तरह से चलते रहें। इस लिये आज बदलती हुई परिस्थितियों में हम को सोचना चाहिये कि यह जो थोड़े से 80-90 लोग बचे हुए हैं, भले ही उन की संख्या थोड़ी हो लेकिन वे प्रतीक हैं हमारी दास्ता के क्योंकि उन्होंने जो वफादारी की कसम ली थी वह ताज के लिये थी और संविधान में जो आर्टिकल 314 है उस में लिखा हुआ है कि :

“...to a civil service of the Crown in India...”

यानी वह क्राउन की सर्विस में थे, ताज की सर्विस के प्रतीक जो लोग बचे हैं, चाहे वह थोड़े से भी हों, लेकिन मैं कहना चाहता हूँ कि अगर प्रतीक एक भी हो तो वह बुरा प्रतीक है, उस को तुरन्त जाना चाहिए। ऐसी स्थिति में मैं समझता हूँ कि उन को अपने को परिस्थिति के अनुसार ढालना चाहिये।

मैं आशा कर सकता हूँ कि नये समाज में वे अपने संस्कार बदलेंगे। समाजवादी समाज जो है वह कोई ऐसी वैसी चीज नहीं है, समाजवादी समाज जीवन की पद्धति है, उस के अपने कुछ संस्कार हैं, अपनी धारणायें हैं, अपनी परम्परायें हैं और उस का अपना कार्यक्रम है। आज जो लोग 50-50 या 55-55 साल के हैं उन से हम आशा करें कि वह अपने संस्कार बदल सकेंगे, तो यह नहीं हो सकता। इस लिये हम को उन की हैसियत बदलनी होगी, जिस हैसियत ने उन के यह संस्कार पैदा किये हैं, जिन सुविधाओं ने यह संस्कार पैदा किये हैं, 53 करोड़ की जाति में जो यह अतिरिक्त 80-90 आदमी हैं उन के संस्कारों को हम बुरा कहते हैं।

MR. DEPUTY-SPEAKER: The hon. Member may continue on the next day.

#### RE. BALLOTING OF PRIVATE MEMBERS' BILLS

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। पहले तो विधेयक को यहाँ लिये जाने का प्रश्न बैलट से तय किया जाता है और उस के बाद कमेटी विधेयक के महत्व के मुताबिक उन को ए या बी श्रेणी में रखती है। संविधान का प्रिम्बल वाला हिस्सा संविधान में एक शृंगार बना हुआ है और कानूनन उस को लागू नहीं किया जा सकता है। अमल में उस की कोई कीमत नहीं है। मेरा विधेयक उस को लागू करने की व्यवस्था करने के सम्बन्ध में है। सदन के दोनों पक्षों के लिए वह विधेयक महत्वपूर्ण है। मेरा वह विधेयक बैलट में आ गया था और श्री मधु लिमये के इस विधेयक के बाद पड़ता था। इस बीच में उस को हटा कर उस के स्थान पर एक दूसरा विधेयक डाल दिया गया है। इस का नतीजा यह है कि मेरा विधेयक खत्म हो जाता है। क्या मेरे विधेयक को हटाने के लिए यह बैंक-डोर मैथड अपनाया गया है कि बीच में एक दूसरा विधेयक डाल दिया गया है ? मेरा निवेदन है